

MAHARASHTRA POLLUTION CONTROL BOARD

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No. MPC/NRO/1383/2021

Date: 05.12.2021

To,
The Registrar,
Hon'ble National Green Tribunal,
Western Zone, Pune Bench

Sub: Submission of report in compliance of order dated 15.07.20210, passed by Hon'ble Green Tribunal in the matter OA no. 36 of 2021(WZ), Siddharth Developers & Suppliers vs State of Maharashtra & Ors.

Sir,

In compliance of order dated 15.07.2021 passed by Hon'ble NGT in the matter of OA no. 36 of 2021(WZ), Siddharth Developers & Suppliers vs State of Maharashtra & Ors. In this regard, please find attached herewith the status report of the joint committee constuted by the Hon'ble NGT vide order dated 15.07.2021.

Yours faithfully,


(Ashok M. Kare)
Regional Officer,
Maharashtra
Pollution Control Board,
Nagpur

Copy submitted to:

1. Assistant secretary (Technical) , M.P. C. board, Mumbai
2. Law Officer, M.P. C. Board, Mumbai

STATUS REPORT IN THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT) MATTER IN OA NO. 36 OF 2021 (WZ), SIDDHARTH DEVELOPERS & SUPPLIERS VS STATE OF MAHARASHTRA & ORS.

1.0 Background

Hon'ble NGT vide dated 15/07/2021 passed order in the matter of OA no. 36 of 2021 (WZ), Siddharth Developers & Suppliers vs State of Maharashtra & Ors. The matter is about grievance application made by the Applicant regarding illegal mining and operation of stone crushing activities in Districts of Gondia and Bhandara in Maharashtra operating without requisite environment clearance as required in terms of the judgment of the Hon'ble Supreme Court in the matter of Deepak Kumar vs State of Haryana & Ors. Also, mentioned that the said stone crushers are not complying with the environmental norms. The allegation made by the Applicant in the aforesaid order is about temporary mining permission granted for mining of stone, murum & gitti to 119 mines (Gats) located in Taluka Tiroda, without the mandatory environmental clearance.

Hon'ble NGT directed vide Order dated 15/07/2021 (copy of Hon'ble NGT Order, dated 15/07/2021 is given at **Annexure-I**) and relevant Order is reproduced as below:

"...3. Without going into the technicality at this stage and without expressing any opinion on merits, we consider it necessary to require a joint Committee comprising CPCB, Maharashtra State PCB and District Magistrates of Gondia and Bhandara to provide a status report in the matter before the next date by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The joint Committee will be free to visit the site and to conduct proceedings online to ascertain the facts. The Committee will be free to interact with stake holders including any other concerned authorities. The State PCB will be the Nodal Agency for coordination and compliance. The Committee may inter alia ascertain compliance of siting criteria and other standards..."

2.0 Approach

In compliance to the aforesaid Hon'ble NGT order, Central Pollution Control Board (CPCB) through the nodal agency i.e. Maharashtra Pollution Control Board (MPCB) has requested the District Collector's Office of Gondia and Bhandara to provide details on background information about mining & stone crushing activities i.e. list of mine lease permission granted for mining of minor minerals in the districts of Gondia and Bhandara (name, address, status of permission thereof, sanctioned mine lease area, type of mineral mined) and status of environment clearance if any. Also, MPCB was requested to provide the status on list of stone crushers operating in the districts of Gondia and Bhandara (name, address, status of CTE & CCA). The joint committee convened a

virtual meeting on 25/10/2021 to deliberate the issues mentioned in the Hon“ble NGT order and way forward for compliance of the aforesaid order. Copy of the minutes of meeting is given at **Annexure-II**.

3.0 Governing rules and notification therein with respect to mining & stone crushing activities

As per copy of the petition served by the Applicant, it is observed that District Mining Outline for the Gondia District has been prepared vide dated 12/10/2020 by In-charge, Mining Officer, Office of District Collector, Gondia and submitted to the Tahsildar, Tiroda for consideration of granting temporary licence for mining of minor minerals i.e. stone, gitti, murrum. The aforesaid Gondia District Mining Outline mentions the list of groups incorporated for 2020-21, valid up to 30/09/2021. The District Mining Outline is for short period/temporary minor mineral license in Tiroda taluka, wherein 119 mines (Gats) were included in District Mining Plan for the year 2020-21, valid up to 30/09/2021. It also mentions that necessary inquiry & no objection certificate from concern department with the mentioned terms & condition before the approval of temporary permit for mining of minor minerals i.e. stone/boulder/murum/soil as per District Mining Plan should be carried-out. Copy of the aforesaid letter is given at **Annexure-III**, also supplemented with the translated version from Marati to English, as submitted by the Applicant in his petition is given at **Annexure-III A**.

The joint committee in its meeting deliberated on the applicable Rule provisions w.r.t. issuance of temporary licence for mining of minor minerals and requested the District Mining Office to provide the details in this regard. Accordingly, Office of the Collector, Gondia vide letter No.A.K./MNG/W.S./901/2021, dated 03/12/2021 submitted reply to MPCB that *“There is a provision for approval of District Mining Plan under the Paragraph 58 in Maharashtra Minor Mineral Excavation (Development and Regulation) Rules, 2013. As per the clause under said rules, temporary permit proposals were included in District Mining Plan on dated 05 October, 2021 for 2020-21 up to 30 September, 2021 and as per the clause/paragraph 59 under these rules, procedure for approval of temporary permit has undertaken.”*

In addition to the above, Office of the Collector, Gondia mentioned that as per Notification of Government of Maharashtra, Extraordinary Gazette part-4B No.113 dated 14/08/2013, as Maharashtra Minor Mineral Excavation (Development & Regulation) Rules, 2013 Chapter-I (one) it is mentioned for the purpose of paragraph A to D about the minor mineral excavation/transportation permit with the provision to approve the District Mining Plan for temporary permit by confirming necessity. Accordingly, temporary mining permit was issued on 05/10/2021 for mining of stone, murum & gitti to 119 mines (Gats) located in Taluka Tiroda as per Rule 59 of minor mineral & as per

Rule 58 Maharashtra Minor Mineral Exploration (Development & Regulation) Rule, 2013 under the committee constituted, as per Maharashtra Government Notification 19th August, 2013. The committee as under;

S. No.	Committee	Designation
1.	District Collector	Chairman
2.	Maharashtra Pollution Control Board	Member
3.	Deputy Conservator of Forests	Member
4.	Ground Water Survey and Development Agency	Member
5.	District Mining Officer	Member Secretary

Copy of the aforesaid letter provided by the Office of the Collector, Gondia vide dated 01/12/2021 is given at **Annexure-IV**, also supplemented with the translated version from Marati to English is given at **Annexure-IV A**.

In the letter addressed by Dy. Secretary, Govt. of Maharashtra vide No. GKN-10/0812/C. No. 613/B, dated 12/12/2013 regarding taking action as per Maharashtra Minor Mineral Excavation (Development & Regulation) Rules, 2013. Copy of the aforesaid letter (translated version provided by MPCB) is given at **Annexure-V**. As per s.no. 2 of the aforesaid letter vide dated 12/12/2013, the relevant paragraph is reproduced as below;

“...2 Chapter 4 of Maharashtra Minor Mineral Excavation (Development & Regulation) Rules, 2013, does not provide for obtaining environmental clearance from the State Level Committee for Licensing. As per the decision taken the following explanation is being given...”

Whereas, Govt. of Maharashtra, Revenue & Forest Department vide Govt. Resolution no. Gaukhani-10/0316/C.No.204/B, dated 14/06/2017 issued circular regarding procedure prescribed to grant permission for excavation and transportation of minor minerals. Copy of the aforesaid Govt. of Maharashtra circular vide dated 14/06/2017 is given at **Annexure-VI**, also supplemented with the translated version from Marati to English (translated version provided by MPCB) is given at **Annexure-VI A**. As per s.no. (i) of the aforesaid Govt. of Maharashtra circular vide dated 14/06/2017, the relevant paragraph is reproduced as below;

“...(i) Accordingly to Rule 2 (j) of Maharashtra Minor Mineral Excavation (Development & Regulation) Rules, 2013, Tahsildars have been provided up to 500 brasses, Sub Divisional officers up to 501 to 2000 brasses, Collectors up to 2001 to 25,000 brasses. For representation of District Mining Plan in Rule 58 of the said Rules, a committee has been constituted under the Chairmanship of Government. After the approval of this mining scheme by the district level Environment Impact Management Authority, the

decision regarding issuance of secondary mineral extraction licenses should be taken without delay at the level of the competent authority concerned. There is no need to get approval of District Environment Impact Assessment Authority for issuing this license...

Whereas, the joint committee in its meeting deliberated and also referred various order and notifications w.r.t. temporary permission of mine leases. It is observed from the order of Hon^{ble} Supreme Court dated the 27th February, 2012 in I.A. No.12-13 of 2011 in Special Leave Petition (C) No.19628-19629 of 2009, in the matter of Deepak Kumar etc. Vs. State of Haryana and Others etc. *prior environmental clearance has now become mandatory for mining of minor minerals irrespective of the area of mining lease*; and Hon^{ble} National Green Tribunal, vide its order dated the 13th January, 2015 in the matter *regarding sand mining has directed for making a policy on environmental clearance for mining leases in cluster for minor minerals.*

It is observed that the Ministry of Environment, Forest and Climate Change vide S.O. 141 (E), dated 15/01/2016 issued Notification, wherein as per s.no. "...6. *Application for Prior Environmental Clearance (EC), an application seeking prior environmental clearance in all cases shall be made by the project proponent in the prescribed Form 1M for mining of minor minerals up to five hectare under Category „B2“ projects, as given in Appendix VIII, before commencing any construction activity, or preparation of land, or mining at the site by the project proponent. The project proponent shall furnish along with the application, a copy of the pre-feasibility project report, in addition to Form 1, Form 1A, and Form 1M...*"

Further, in the aforesaid Notification vide dated 15/01/2016, has delegated the Authority of Environmental Clearance up to 5 hectare of individual mining lease of minor minerals and 25 hectares in clusters to the District Environment Impact Assessment Authority (DEIAA) headed by the District Magistrate/District Collector. A District Expert Appraisal Committee (DEAC) has also been constituted under the Chairmanship of the Executive Engineer, Irrigation Department to assist the DEIAA. Copy of the aforesaid Notification vide dated 15/01/2016 is given at **Annexure-VII**. Also, the Ministry of Environment, Forest and Climate Change vide S.O. 190 (E), dated 20/01/2016 issued Notification regarding constitution of DEIAA and DEAC. As per s. no. (c) of the aforesaid Notification vide dated 15/01/2016, "The B2 Category projects pertaining to mining of minor mineral of lease area less than or equal to five hectare (05 hectare) shall require prior environmental clearance from DEIAA. The DEIAA shall base its decision on the recommendations of DEAC, as constituted for this notification". Copy of the aforesaid Notification vide dated 20/01/2016 is given at **Annexure-VII A**.

The Ministry of Environment, Forest and Climate Change vide S.O. 3977 (E), dated 14/08/2018 issued Notification regarding “Schematic presentation of requirements on environmental clearance of minor minerals including cluster situation” in Appendix-XI and entries relating thereto; accordingly the project proponent has to submit district survey report in addition to Form -1M, pre-feasibility report and approved mine plan. Copy of the aforesaid Notification vide dated 14/08/2018 is given at **Annexure-VII B**.

However, the Hon^{ble} NGT vide order dated 27/08/2018¹ in Original Application No. 186/2016 (M.A. No. 350/2016) (PB), New Delhi in the matter of Satendra Pande Vs Ministry of Environment, Forest & Climate Change & Anr. Issued directions to MoEF&CC with regard to the Notification issued vide S.O. 141 (E), dated 15/01/2016. The relevant Order is reproduced as below:

“...25. The MoEF&CC shall, therefore, take appropriate steps to revise the procedure laid down in the impugned Notification dated 15th January, 2016 in terms of the above directions and observations so that it is conformity with the letter and spirit of the directions passed by the Hon^{ble} Supreme Court in Deepak Kumar (supra).”

In compliance to the aforesaid Hon^{ble} NGT order vide dated 27/08/2018, MoEF&CC issued Office Memorandum vide F.no. I-11011/175/2018-IA-II (M), dated 12/12/2018, wherein the aforesaid OM has been forwarded to Chief Secretaries of all the States/UTs for necessary compliance of the aforesaid order of the Hon^{ble} NGT.

Ministry of Environment, Forest and Climate Change vide S.O. 1224 (E), dated 28/03/2020 issued Notification regarding the list of exemption of certain cases from requirement of environmental clearance has mentioned and the same is reproduced as below:

“...APPENDIX-IX

EXEMPTION OF CERTAIN CASES FROM REQUIREMENT OF ENVIRONMENTAL CLEARANCE

The following cases shall not require Prior Environmental Clearance, namely:-

- 1. Extraction of ordinary clay or sand by manual mining, by the Kumhars (Potter) to prepare earthen pots, lamp, toys, etc. as per their customs.*
- 2. Extraction of ordinary clay or sand by manual mining, by earthen tile makers who prepare earthen tiles.*
- 3. Removal of sand deposits on agricultural field after flood by farmers.*

¹https://greentribunal.gov.in/gen_pdf_test.php?filepath=L25ndF9kb2N1bWVudHMvRWZpbGluZ19kb2N1bWVudHMvbmdd0ZG9jL2Nhc2Vkb2MvMDcwMTEwOTAwNTI5MjAxNi8wNC8wMS8yNS8wNF8yNV8wMDFfMTYwNTg2NDI3OQ5MS5wZGY=

4. Customary extraction of sand and ordinary earth from sources situated in Gram Panchayat for personal use or community work in village.
5. Community works, like, de-silting of village ponds or tanks, construction of village roads, ponds or bunds undertaken in Mahatma Gandhi National Rural Employment and Guarantee Schemes, other Government sponsored schemes and community efforts.
6. Extraction or sourcing or borrowing of ordinary earth for the linear projects such as roads, pipelines, etc.
7. Dredging and de-silting of dams, reservoirs, weirs, barrages, river and canals for the purpose of their maintenance, upkeep and disaster management.
8. Traditional occupational work of sand by Vanjara and Oads in Gujarat vide notification number GU/90(16)/MCR-2189(68)/5-CHH, dated the 14th February, 1990 of the Government of Gujarat.
9. Manual extraction of lime shells (dead shell), shrines, etc., within inter tidal zone by the traditional community.
10. Digging of wells for irrigation or drinking water purpose.
11. Digging of foundation for buildings, not requiring prior environmental clearance, as the case may be.
12. Excavation of ordinary earth or clay for plugging of any breach caused in canal, nallah, drain, water body, etc., to deal with any disaster or flood like situation upon orders of the District Collector or District Magistrate or any other Competent Authority.
13. Activities declared by the State Government under legislations or rules as non-mining activity..."

3.1 Status of mining and stone crushing activities

As per the information provided by the District Mining Officer, Office of the Collector, Gondia vide letter no. dated 01/12/2021 has submitted information on 19 no. of permanent stone mines, engaged in mining of minor minerals. The mining license of such minor permanent stone mines is valid up to 5 years, which they have obtained environmental clearance from SEIAA² and DEIAA³. Copy of the aforesaid letter vide dated 01/12/2021 depicting the details of application, type of mineral mined and status of environmental clearance obtained therein, is given at **Annexure-VIII**.

² Environmental clearance of the project(s) i.e. mining of minor minerals was appraised under Category „B“ (< 50 ha of mining lease area in respect of minor minerals) as per MoEF&CC Notification vide S.O. 2731(E), dated 09/11/2013.

³ Environmental clearance of the project(s) i.e. mining of minor minerals was appraised under „B2“ Category pertaining to mining of minor mineral of lease area less than or equal to five hectare) as per MoEF&CC Notification vide S.O. 141(E), dated 15/01/2016.

As per the information provided by MPCB, there are 17 nos. of stone crushers are operating in the Districts of Gondia and Bhandara, having valid consent to operate. Out of 17 nos. of stone crushers, 08 nos. of stone crushers in Mouza-Amgaon area are captive stone crushers located within the stone quarry. Also, consent to operate has been issued to stone crushers by the MPCB subject to the siting criteria;

- Minimum distance shall require from the nearest National Highway - 1 Km.
- Minimum distance shall require from the nearest State Highway – 500 meters and of major District roads and other roads – 200 meters.
- Minimum distance shall require from human habitation - 500 meters.
- Minimum distance shall require from sensitive areas such as Educational Institutions / Hospitals – 500 meters.
- Minimum distance shall require from place of historical monuments identified by Archaeological Survey of India – 500 meters.
- Stone crusher should comply with other local statutory requirements which are in place, as per the Law.
- Adequate pollution control system shall be provided to vibrating screen as well as to provide water sprinkling arrangement at jaw crusher and within premises of stone crusher.

As per copy of the compiled list provided by MPCB, the details of stone crushers, validity of consent and compliance w.r.t. installation of mandatory air pollution control devices, is given in the below Table-1.

Table-1: Details of stone crushers in the District of Gondia and Bhandara.

S. No.	Name of the industry	APC system provided	Consent Validity
1	M/s.Rakeshkumar Ishawardas Agrawal Pathantola, Goregaon, Gondia	Vibrating screen and jaw crusher covered by GI sheet, wind breaking wall provided. Water sprinkling arrangement provided	31/12/2027
2	M/S.Shri Sai Construction and Suppliers Buraditola, Amgaon, Gondiya		31/01/2022
3	M/s.Shree Swastic Metals Bhajiyapar, Amgaon, Gondiya		31/03/2027
4	M/s.Mohammad Aslam Abdul Majid Godil Vill Buradi Tola Amgaon, Gondiya		31/10/2024
5	Shiv Stone Crusher Gat No. 319, 321 and 795 Amgaon, Gondiya		30/11/2028
6	M/s. Gahra Minerals Kh. No. 195, Vill-Wadad, Dist-Gondia		31/12/2022
7	M/s Ashoka Crushers Gat No 1010-1014 At Sitepar Tah. Amgaon, Dist. Gondia		31/08/2023
8	M/s Sarfaraz Amin Godil Gat No 352/2/A,		31/08/2025

	353, 354, 427, 428, 429, 437 & 439/2, Vill Bhajiyapr Tq Amgaon Dist. Gondia.	
9	Jain Stone Crusher Kadotitola, Salekasa, Gondia	31/08/2022
10	M/s Banwarilal Kabra Adyal, Pauni, Bhandara	31/12/2024
11	M/s Shiv Krupa Stone Crusher At. Buraritola, Amgaon, Gondia	30/04/2024
12	M/s Shri Krishna Traders At Bhajiyapar, Amgaon, Gondia	31/03/2023
13	M/s Atcon India Ltd Pauni, Bhandara	28/02/2023
14	M/s U.K.P. Enterprises Gat No. 261, At Village Buraditola, Amgaon, Gondia	31/10/2022
15	M/s. U.K.P. Metals Plot No. 575 Navegaon (Dha), Gondia	31/05/2027
16	Ranglal Agrawal Stone Crusher Village Kadhotitola, Salekasa, Gondia	28/02/2025
17	Shri Jai Bamleshwari Crusher Palkheda, Goregaon, Gondia	30/09/2024

MPCB has issued circular vide No. BO/JD(APC)/TB-3/B-1245, dated 24/03/2017 regarding policy for grant of consent to stone quarries in the state of Maharashtra. Copy of the aforesaid circular vide dated 24/03/2017 is given at **Annexure-IX** and the relevant paragraphs are reproduced as below;

“...I. Stone quarry having area 5 Hector and above are covered under the Consent regime.

II. Stone quarry having area below 5 Hector will comes under the purview of the District Collector/s in the State of Maharashtra, as per their jurisdiction and they will implement the Guidelines for Environmentally Sound Operations for Stone quarries issued by the Maharashtra Pollution Control Board...”

CPCB in compliance of the Hon^{ble} NGT order dated 28/02/2020 in OA no. 304 of 2019, M. Haridasan & Ors. Vs The State of Kerala, examined the matter and prepared a report on “Distance criteria for permitting stone quarrying” and forwarded for adoption by all SPCBs/PCCs in their consent mechanism. Based on the aforesaid guidelines, MPCB vide No.MPCB/JD(APC)/Stone Quarrying/B-200803FTS-0006, dated 03/08/2020 issued a circular regarding “Siting criteria for stone quarries in the state of Maharashtra” for enforcement in the state of Maharashtra. Copy of the aforesaid MPCB circular vide dated 03/08/2020 is given at **Annexure-X**.

4.0 Conclusions

- i. The District Mining Outline/Plan is being prepared by the District Mining Office for the year 2020-21 wherein incorporated the alleged 119 mines (Gats located in Tiroda, Gondia District) in the said plan, valid up to 30/09/2021. The said District Mining Outline/Plan is of short period/temporary license for extraction of minor minerals (stone/boulder/murum/soil), valid up to 3 months period only. The temporary mining lease permits for extraction of minor minerals are given on the basis of Rule 58 & 59 of the Maharashtra Minor Mineral Exploration (Development & Regulation) Rule, 2013; Govt. of Maharashtra vide letter dated 12/12/2013 and as per the Notification of the Revenue and Forest Department, dated 14/06/2017, doesn't mandate for obtaining environmental clearance from the State/District Level Committee for such temporary mining lease permits for extraction of minor minerals.

However, as per one of the terms and conditions outlined in the letter vide dated 12/10/2020 by In-charge, Mining Officer, Office of District Collector, Gondia addressed to the Tahsildar that "All necessary statutory clearances shall be obtained before start of mining operations" [To be read with Rule 67 of the Maharashtra Minor Mineral Exploration (Development & Regulation) Rule, 2013; which mandates necessary clearances/compliance before commencement of the mining operations].

- ii. In pursuance to the order of the Hon^{ble} Supreme Court dated the 27/02/2012 in I.A. No.12-13 of 2011 in Special Leave Petition (Civil) No.19628-19629 of 2009, in the matter of Deepak Kumar etc. Vs. State of Haryana and Others etc., prior environmental clearance has now become mandatory for mining of minor minerals irrespective of the area of mining lease.
- iii. Ministry of Environment, Forest and Climate Change vide S.O. 141 (E), dated 15/01/2016 issued Notification that prior environment clearance is mandatory for all minerals (major as well as minor) irrespective of size of the mine lease. Also, has delegated the Authority of environmental clearance up to 5 hectare of individual mining lease of minor minerals and 25 hectares in clusters to the District Environment Impact Assessment Authority (DEIAA) headed by the District Magistrate/District Collector. Also, Ministry of Environment, Forest and Climate Change vide S.O. 1224 (E), dated 28/03/2020 issued Notification regarding the list of exemption of certain cases from requirement of environmental clearance, wherein the extraction of minor minerals (stone/boulder/murum/soil) as considered in the District Mining Outline/Plan of

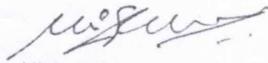
Tiroda, Gondia District has not been listed/specified in the aforesaid MoEF&CC Notification vide dated 28/03/2020.

- iv. Hon^{ble} NGT vide order dated 27/08/2018 in Original Application No. 186/2016 (M.A. No. 350/2016) (PB), New Delhi in the matter of Satendra Pande Vs Ministry of Environment, Forest & Climate Change & Anr. directed the MoEF&CC to take appropriate steps to revise the procedure laid down in the impugned Notification dated 15/01/ 2016 with regard to delegation of powers of the DEIAA to grant environmental clearance up to 5 hectare of individual mining lease of minor minerals and 25 hectares in clusters. Whereas, mandating prior environmental clearance for mining of minor minerals in compliance to the Hon^{ble} Supreme Court dated the 27/02/2012 in I.A. No.12-13 of 2011 in Special Leave Petition (Civil) No.19628-19629 of 2009, in the matter of Deepak Kumar etc. Vs. State of Haryana and Others etc.

In compliance to the aforesaid Hon^{ble} NGT order vide dated 27/08/2018, MoEF&CC issued Office Memorandum, dated 12/12/2018, mentioned that “... *Form-1 M be made more comprehensive for areas of 5 to 5 ha by dispensing with the requirement for Public Consultation to be evaluated by SEAC for recommendation of grant of EC by SEIAA instead of DEAC/DEIAA...*”

- v. MPCB has issued circular vide dated 24/03/2017 regarding policy for grant of consent to stone quarries in the state of Maharashtra and the stone quarry having area below 5 hectare is under the purview of the District Collector/s in the State of Maharashtra, as per their jurisdiction and responsible for implementation of the Guidelines for Environmentally Sound Operations for Stone quarries issued by the Maharashtra Pollution Control Board time to time.
- vi. CPCB in compliance of the Hon^{ble} NGT order dated 28/02/2020 in OA no. 304 of 2019, M. Haridasan & Ors. Vs The State of Kerala, examined the matter and prepared a report on “Distance criteria for permitting stone quarrying” and MPCB subsequently issued a circular vide dated 03/08/2020 regarding “Siting criteria for stone quarries in the state of Maharashtra” for enforcement in the state of Maharashtra.
- vii. Considering the above referred Notifications issued by MoEF&CC, Orders passed by Hon^{ble} Supreme Court of India and Hon^{ble} NGT, mandating prior environmental clearance for mining of minor minerals irrespective of the area of mining lease, which are matter of records, the joint committee humbly submits that Hon^{ble} NGT may consider issuing appropriate directions, as deemed fit, for

amendment of the Govt. resolution(s) passed by the Govt. of Maharashtra under various Rules of the Maharashtra Minor Mineral Exploration (Development & Regulation) Rule, 2013 regarding grant of temporary mining lease permits for extraction of minor minerals.



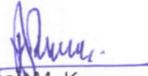
Nishchal C.
Scientist 'D',
CPCB, Regional Directorate-Pune



Hema Deshpande
Sub-Regional Officer,
MPCB-Bhandara



R. L. Gajbiye
District Mining Officer as
representative of District
Magistrate, Bhandara



Ashok M. Kare
Regional Officer,
MPCB-Nagpur



Sachin R. Wadhve
District Mining Officer, as
representative of District
Magistrate, Gondia

Item No. 02

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 36/2021(WZ)

Siddharth Developers & Suppliers

Applicant

Versus

State of Maharashtra & Ors.

Respondent(s)

Date of hearing: 15.07.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE M. SATHYANARAYANAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

ORDER

1. Grievance in this application is against illegal mining and operation of stone crushing activities in Districts of Gondia and Bhandara in Maharashtra without requisite EC as required in terms of the judgment of the Hon'ble Supreme Court in *Deepak Kumar v. State of Haryana & Ors.*¹ The said stone crushers are not complying with the environmental norms.

2. None appears for the applicant but we have considered the matter on the basis of available material. Even though the applicant has not impleaded the alleged violators as party, the list of persons to whom minor mineral leases have been granted has been filed.

3. Without going into the technicality at this stage and without expressing any opinion on merits, we consider it necessary to require a

¹ (2012) 4 SCC 629

joint Committee comprising CPCB, Maharashtra State PCB and District Magistrates of Gondia and Bhandara to provide a status report in the matter before the next date by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The joint Committee will be free to visit the site and to conduct proceedings online to ascertain the facts. The Committee will be free to interact with stake holders including any other concerned authorities. The State PCB will be the Nodal Agency for coordination and compliance. The Committee may inter alia ascertain compliance of siting criteria and other standards.

List of further consideration on 28.10.2021.

A copy of this order be forwarded to the CPCB, Maharashtra State PCB and District Magistrates of Gondia and Bhandara by email for compliance.

The applicant may serve a set of papers on the CPCB, Maharashtra State PCB and District Magistrates of Gondia and Bhandara.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

M. Sathyanarayanan, JM

Dr. Nagin Nanda, EM

July 15, 2021
Original Application No. 36/2021(WZ)
A

Minutes of Meeting of joint committee comprising CPCB, MPCB, District Magistrate, Bhandara & Gondia held on 25.10.2021 at 3.00 PM as per Hon'ble NGT Order OA No. 36 of 2021 on 15/07/2021.

This has reference to the compliance of Hon'ble NGT order dated 15.07.2021 in OA no. 36/2021 titled Siddharth Developers & Suppliers vs. State of Maharashtra & Ors. Wherein the Hon'ble tribunal constituted a joint committee comprising Central Pollution Control Board, Maharashtra Pollution Control Board and District Magistrates of Gondia and Bhandara to provide a status report. Also, directed the committee to inter alia ascertain the compliance of siting criteria and other standards. In compliance with the aforesaid Hon'ble NGT Order Joint committee held its first meeting virtually on 25.10.2021. The following members were attending the meeting.

Sr. No.	Name & designation	Committee
1	Shri. Nishchal C., Scientist 'D' as representative of Regional Directorate, Pune CPCB	Member
2	Shri R. L. Gajbhiye - District Mining Officer as representative of District Magistrate, Bhandara (Nominated by District Magistrate)	Member
3	Shri Sachin R. Wadhve - District Mining Officer, as representative of District Magistrate, Gondia	Member
4	Shri. A.M.Kare, Regional Officer, MPCB, Nagpur	Member
5	Smt. Hema Deshpande, Sub-Regional Officer, MPCB, Bhandara	Nodal Officer

The Regional Officer, Nagpur welcomed the all members, and briefly discussed about the application and order passed by Hon'ble NGT. Further, mentioned about the information available with MPCB regarding the consent status of stone crushing units located in the Districts of Ghondia and Bhandara

The Sub-Regional Officer, Bhandara discussed about the statistics and consent status of stone crushers in Bhandara & Gondia District also informed about applicability of consent to mining of minor minerals i.e. as Further, deliberated about the Maharashtra Pollution Control Board Circular dtd 03/08/2020 regarding the exemption of consent requirements for stone quarry having mining area less than 5 ha. Also mentioned that, MPCB is having the status of compliance of stone crusher operating in the Districts of Ghondia and Bhandara.

The District Mining Officer, Bhandara & Gondia further submitted and given details in respect of mining activities i.e. submitted relevant information which includes type of mining activity, details of mining lease area, status of crushing activity, applicability of Environmental Clearance and its status i.e. specifically the status of Environment Clearance for mine lease areas having more than 5 Ha.

The Mining Officer, Gondia informed and explained the Circular of Revenue and Forest Department dtd. 14.06.2017 mining policy as per GR, as well as Maharashtra Miner Mineral Extraction Rules, 2013 GR Govt. of Maharashtra, Revenue and Forest Department dtd. 18.07.2013 regarding the exemption of Environment Clearance from Statutory Authority for the temporary permit for mining of minor minerals. Further, mentioned that mining of minor minerals shall be granted on temporary basis, the approval of such cases are being approved and granted by the District Committee in Tiroda, Gondia Talukas as per the aforesaid GR's of the State Govt.

The District Mining Officer, Bhandara submitted before the committee that these are temporary mining permits which are approved by the District Mining Committee and can be allotted to the individual applicant as per there requirement on the basis of quantity declared in the requisite application. As per Govt. of Maharashtra Circular dtd. 14.06.2017, the powers to grant such mining permits as per referred Rules, 2013 is given as under.

Upto 500 Brass Tahsildar.

Upto 2000 Brass Sub Divisional Officer.

Upto 25000 Brass District Collector.

And also stated that, these permits are given for minor minerals like Soil, Murum and Stone. Which is exempted from Environmental Clearance. These are very short-term permits, which is valid up to 3 months period only. The concerned temporary permit issuing authority i.e. Tahsildar, SDO is monitoring the compliances of such temporary permits and conditions thereto also on the various actions taken by them for non-compliances if any reported.

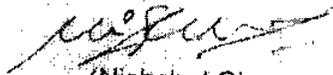
After reviewing the present data made available during the committee meeting and information presented by the District Mining Officer, the Committee member Shri Nishchal C., Scientist 'D', CPCB, Pune mentioned that following information may be required to deliberate and also to prepare the Status Report for the committee visit ...

1. last 5 years data from District Mining Officer about the temporary permits granted for mining of minor minerals especially for stone (for mine lease area of less than 5 ha and more than 5 ha) along with approved mining plan and compliance status w.r.t. environmental conditions, and other general/specific conditions Also, the compliance status of 119 temporary mine permits as mentioned by the Applicant in the aforesaid OA.
2. Information regarding the criteria and appraisal procedure, supported with relevant Govt. Resolutions/OM's adopted by the mining department and Thashildar for granting temporary permissions for mining of minor minerals.
3. Legal opinion regarding compliance of Hon'ble Supreme Court order dated 27/02/2012 in IA no. 1212 of 2011 in SLP (C) no. 19628 of 2009 and the applicability of Central Govt. Rules Notified under EIA, Notification vide dated 15/01/2016 by MoEF&CC and regarding the mandatory requirement of prior Environment Clearance for mining of minor minerals irrespective of the area of mining lease. Also, legal opinion regarding whether the State Govt. GR's and Circular will supersede the aforesaid Hon'ble court order and Notification issued by MoEF&CC w.r.t. grant of permission for mining activity

4. Information from District Mining Officer about cluster mining and its compliance report on conditions imposed by mining department.
5. List and details of stone crushers operating in the Districts of Ghondia and Bhandara along with status of consent, capacity installed, APCDs installed and compliances w.r.t. emission monitoring if any carried-out by MPCB. In case non-compliances reported, action taken if any against defaulters.

In view of above committee concluded that MPCB shall arrange the aforesaid information and made available to the committee for deliberation and to schedule the inspection for compliance of the aforesaid Hon'ble NGT order.

The meeting ended with vote of thanks to member's presents and decided to request Hon'ble NGT to grant additional 3 month time period for submission of committee report.



(Nishchal C)
Scientist 'D'

Regional Directorate, Pune CPCB



(A.M. Kare)

Regional Officer,

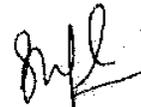
Maharashtra Pollution Control Board, Nagpur



(Smt. Hema Deshpande)
Sub-Regional Officer,
MPCB, Bhandara



(R. L. Gajbiye)
District Mining Officer as
representative of District
Magistrate, Bhandara



(Sachin R. Wadhawe)
District Mining Officer, as
representative of District
Magistrate, Gondia

क्र. अका/खनिज/ कावि- 638 /2020
जिल्हाधिकारी गोंदिया यांचे कार्यालय
दिनांक:- 12/10/2020

प्रति,
तहसिलदार,
तिरोडा

विषय:- जिल्हा खाणकाम आराखडा (Gondia District Mining Plan) पाठविणेबाबत.

संदर्भ:-गोंदिया जिल्हा खाणकाम आराखडा समितीचे सभा दिनांक 05/10/2020.

महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम, 2013 शासनाने दिनांक 24/10/2013 पासून अमलात आणले आहे. सदर नियमातील कलम 58 नुसार जिल्हा खाणकाम आराखडा तयार करण्यात आला असून आपण तात्पुरता परवाना करीता पाठविलेल्या प्रस्तावा बाबत गोंदिया जिल्हास्तरीय खाणकाम आराखडा समितीची सभा दिनांक 05/10/2020 रोजी संपन्न झाली.

आपल्या तालुक्यातील तात्पुरता गौण खनिज परवानासाठी पाठविलेल्या प्रस्तावावर सभेत सविस्तर चर्चा करण्यात आली. सभेत झालेल्या चर्चेनुसार विटा करीता फ्लॉय अॅश वापरणे आवश्यक आहे.

तात्पुरता गौण खनिज परवाना करिता दगड, गिट्टी, मुरुम यांचा समावेश करून गोंदिया जिल्हा खाणकाम आराखडा (Gondia District Mining Plan) तयार करण्यात आला आहे. आपल्या तालुक्यातील तात्पुरता परवाना करिता पाठविलेल्या यादीतील खाजगी /सरकारी गटांचा समावेश खाणकाम आराखड्या मध्ये करण्यात आला आहे.

तथापी बहुतांश गटांना सरकारी क्षेत्र लागून असल्याने सदर क्षेत्राचे उपअधिक्षक, भुमी अभिलेख तिरोडा कडून सिमांकन झालेनंतरच आवश्यक ती कार्यवाही करण्यात यावी. असे सुचित केले.

यादीतील मागणी क्षेत्राची आवश्यक ती चौकशी व आवश्यक त्या विभागाचे नाहरकत प्रमाणपत्र प्राप्त करून घेवून यासोबतच्या अटी व शर्ती नुसार दगड, गिट्टी, मुरुम याकरिता खाणकाम आराखडयानुसार खाजगी जागेतून तात्पुरता परवाना देण्याची कार्यवाही करण्यात यावी. गोंदिया जिल्हा खाणकाम आराखडाची मुदत दिनांक 30/09/2021 पर्यंत देण्यात आली आहे. त्याप्रमाणे कार्यवाही करण्यात यावी.

सहपत्र:- यादी व अटी शर्ती

(आर.एस.कुंभरे)

प्र.जिल्हा खनिकर्म अधिकारी,
जिल्हाधिकारी कार्यालय, गोंदिया

- प्रतिलिपी:-
- 1) मा. जिल्हाधिकारी, यांना माहितीस्तव सविनय सादर.
 - 2) मा.अपर जिल्हाधिकारी, यांना माहितीस्तव सविनय सादर.
 - 3) मा. उपवनसंरक्षक, गोंदिया यांना माहितीस्तव सविनय सादर.
 - 4) उपविभागीय अधिकारी, तिरोडा यांना सदर प्रस्ताव कार्यवाहीस्तव सादर.
 - 5) उपप्रादेशिक अधिकारी, महाराष्ट्र प्रदुषण नियंत्रण मंडळ,गोंदिया/भंडारा
 - 6) वरिष्ठ भूवैज्ञानिक, भूजल व सर्वेक्षण विकास यंत्रणा, गोंदिया
यांना माहितीस्तव.

(आर.एस.कुंभरे)

प्र. जिल्हा खनिकर्म अधिकारी,
जिल्हाधिकारी कार्यालय, गोंदिया

सन-2020-21 करिता दिनांक 30/09/2021 पर्यंत मुदतीसाठी जिल्हा खाणकाम आराखडा मध्ये अल्पमुदतीचे/ तात्पुरता गौण खनिज परवानाकरिता समाविष्ट केलेल्या गटांची यादी.

तालुका तिरोडा

1	ठाणेगाव	खाजगी	555	0.64	दगड/मुरुम /गिट्टी
2	चिरेखनी	खाजगी	1152/1	0.49	दगड/मुरुम /गिट्टी
3	येडमाकोट	खाजगी	289	0.85	दगड/मुरुम /गिट्टी
4	पांजरा	खाजगी	480	0.29	दगड/मुरुम /गिट्टी
5	बिरसी	खाजगी	192	1.02	दगड/मुरुम /गिट्टी
6	किडगीपार	खाजगी	16	2.30	दगड/मुरुम /गिट्टी
7	सरांडी	खाजगी	433	1.45	दगड/मुरुम /गिट्टी
8	सरांडी	खाजगी	487/2	0.76	दगड/मुरुम /गिट्टी
9	मुंडीपार	खाजगी	268	0.26	दगड/मुरुम /गिट्टी
10	महाली	खाजगी	262	0.81	दगड/मुरुम /गिट्टी
11	सुकळी	खाजगी	220	0.62	दगड/मुरुम /गिट्टी
12	बोधा	खाजगी	868	2.16	दगड/मुरुम /गिट्टी
13	सरांडी	खाजगी	78	0.39	दगड/मुरुम /गिट्टी
14	सरांडी	खाजगी	79	0.65	दगड/मुरुम /गिट्टी
15	चिरेखनी	खाजगी	1151	1.95	दगड/मुरुम /गिट्टी
16	चिरेखनी	खाजगी	1153	0.58	दगड/मुरुम /गिट्टी
17	सिल्ली	खाजगी	314/8	0.69	दगड/मुरुम /गिट्टी
18	बोरा	खाजगी	500	0.75	दगड/मुरुम /गिट्टी
19	घोगरा	खाजगी	174	0.29	दगड/मुरुम /गिट्टी
20	घोगरा	खाजगी	372	5.90	दगड/मुरुम /गिट्टी
21	घोगरा	खाजगी	388	5.20	दगड/मुरुम /गिट्टी
22	घोगरा	खाजगी	367/3	1.45	दगड/मुरुम /गिट्टी
23	मलपुरी	खाजगी	184	7.01	दगड/मुरुम /गिट्टी
24	धादरी	खाजगी	515	0.74	दगड/मुरुम /गिट्टी
25	धादरी	खाजगी	516	0.80	दगड/मुरुम /गिट्टी
26	धादरी	खाजगी	453	0.60	दगड/मुरुम /गिट्टी
27	धादरी	खाजगी	284	0.60	दगड/मुरुम /गिट्टी
28	चुरडी	खाजगी	472	0.22	दगड/मुरुम /गिट्टी
29	चुरडी	खाजगी	452/1	0.52	दगड/मुरुम /गिट्टी
30	चुरडी	खाजगी	427/1	1.11	दगड/मुरुम /गिट्टी
31	ऐडमाकोट	खाजगी	85	6.89	दगड/मुरुम /गिट्टी
32	बिरसी	खाजगी	292	1.02	दगड/मुरुम /गिट्टी
33	पांजरा	खाजगी	480	0.39	दगड/मुरुम /गिट्टी
34	सताना	खाजगी	573	0.94	दगड/मुरुम /गिट्टी
35	गरडा	सरकार	23	1.33	दगड/मुरुम /गिट्टी
36	मुंडीपार	खाजगी	146/1	0.80	दगड/मुरुम /गिट्टी
37	मांडवी	खाजगी	186	0.99	दगड/मुरुम /गिट्टी
38	मुंडीपार	खाजगी	534/2	0.40	दगड/मुरुम /गिट्टी
39	सताना	खाजगी	175/1	4.66	दगड/मुरुम /गिट्टी
40	बघोली	खाजगी	274	0.08	दगड/मुरुम /गिट्टी
41	बघोली	खाजगी	271	1.49	दगड/मुरुम /गिट्टी
42	बघोली	खाजगी	276	0.42	दगड/मुरुम /गिट्टी
43	अर्जुनी	खाजगी	944/1	1.30	दगड/मुरुम /गिट्टी

Self attested


44	अर्जुनी	खाजगी	1162	0.48	दगड/मुरुम /गिट्टी
45	अर्जुनी	खाजगी	1160	1.13	दगड/मुरुम /गिट्टी
46	मुडीपार	खाजगी	270	0.18	दगड/मुरुम /गिट्टी
47	मुडीपार	खाजगी	441/1	1.35	दगड/मुरुम /गिट्टी
48	गराडा	खाजगी	599	0.77	दगड/मुरुम /गिट्टी
49	गराडा	खाजगी	107	2.18	दगड/मुरुम /गिट्टी
50	गराडा	खाजगी	30	1.33	दगड/मुरुम /गिट्टी
51	गराडा	खाजगी	301	0.53	दगड/मुरुम /गिट्टी
52	मलपुरी	खाजगी	307/1	0.41	दगड/मुरुम /गिट्टी
53	विहिरगाव	खाजगी	419/1	2.19	दगड/मुरुम /गिट्टी
54	विहिरगाव	खाजगी	108	1.40	दगड/मुरुम /गिट्टी
55	वडेगाव	खाजगी	933	0.61	दगड/मुरुम /गिट्टी
56	वडेगाव	खाजगी	922	0.60	दगड/मुरुम /गिट्टी
57	वडेगाव	खाजगी	932	0.89	दगड/मुरुम /गिट्टी
58	सरांडी	खाजगी	438	0.58	दगड/मुरुम /गिट्टी
59	बोपेसर	खाजगी	475	0.35	दगड/मुरुम /गिट्टी
60	बोधा	खाजगी	868	2.16	दगड/मुरुम /गिट्टी
61	ठाणेगाव	खाजगी	929	0.47	दगड/मुरुम /गिट्टी
62	ठाणेगाव	खाजगी	165/1	1.75	दगड/मुरुम /गिट्टी
63	ठाणेगाव	खाजगी	599	0.50	दगड/मुरुम /गिट्टी
64	चांदुरी बु.	खाजगी	229	2.22	दगड/मुरुम /गिट्टी
65	चुरडी	खाजगी	410	2.69	दगड/मुरुम /गिट्टी
66	चिखली	खाजगी	145	0.52	दगड/मुरुम /गिट्टी
67	बिारोली	खाजगी	7	1.58	दगड/मुरुम /गिट्टी
68	सतोना	खाजगी	175/1	4.66	दगड/मुरुम /गिट्टी
69	सतोना	खाजगी	133	0.49	दगड/मुरुम /गिट्टी
70	बघोली	खाजगी	274	0.08	दगड/मुरुम /गिट्टी
71	बघोली	खाजगी	271	1.49	दगड/मुरुम /गिट्टी
72	बघोली	खाजगी	276	0.42	दगड/मुरुम /गिट्टी
73	बघोली	खाजगी	264	0.71	दगड/मुरुम /गिट्टी
74	अर्जुनी	खाजगी	1160	1.13	दगड/मुरुम /गिट्टी
75	अर्जुनी	खाजगी	1162	0.48	दगड/मुरुम /गिट्टी
76	अर्जुनी	खाजगी	1164	0.40	दगड/मुरुम /गिट्टी
77	अर्जुनी	खाजगी	1185	0.40	दगड/मुरुम /गिट्टी
78	अर्जुनी	खाजगी	944/1	1.30	दगड/मुरुम /गिट्टी
79	मेंढा	खाजगी	240/1	0.62	दगड/मुरुम /गिट्टी
80	सतोना	खाजगी	135	1.10	दगड/मुरुम /गिट्टी
81	सतोना	खाजगी	738	1.10	दगड/मुरुम /गिट्टी
82	सतोना	खाजगी	498	0.57	दगड/मुरुम /गिट्टी
83	सतोना	खाजगी	497/1	1.22	दगड/मुरुम /गिट्टी
84	सतोना	खाजगी	50	0.90	दगड/मुरुम /गिट्टी
85	सतोना	खाजगी	407	0.20	दगड/मुरुम /गिट्टी
86	वडेगाव	खाजगी	351	4.60	दगड/मुरुम /गिट्टी
87	सतोना	खाजगी	430	0.25	दगड/मुरुम /गिट्टी
88	वडेगाव	खाजगी	348/1	0.41	दगड/मुरुम /गिट्टी
89	सतोना	खाजगी	786	0.10	दगड/मुरुम /गिट्टी
90	सतोना	खाजगी	833	0.07	दगड/मुरुम /गिट्टी
91	चिरेखनी	खाजगी	516	0.86	दगड/मुरुम /गिट्टी

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92	चिरेखनी	खाजगी			
93	चिरेखनी	खाजगी	515	0.10	दगड/मुरुम /गिट्टी
94	चिरेखनी	खाजगी	170	0.22	दगड/मुरुम /गिट्टी
95	घोगरा	खाजगी	171/2	0.40	दगड/मुरुम /गिट्टी
96	मुडीकोटा	खाजगी	109/1	1.48	दगड/मुरुम /गिट्टी
97	मुडीकोटा	खाजगी	258/1	0.92	दगड/मुरुम /गिट्टी
98	सतोना	खाजगी	258/3	0.92	दगड/मुरुम /गिट्टी
99	बघोली	खाजगी	443	0.45	दगड/मुरुम /गिट्टी/माती
100	बघोली	खाजगी	269/1	0.55	दगड/मुरुम /गिट्टी/माती
101	बघोली	खाजगी	270	3.23	दगड/मुरुम /गिट्टी/माती
102	जमुनीया	खाजगी	264	0.71	दगड/मुरुम /गिट्टी/माती
103	विहीरगाव	खाजगी	120/1/अ	4.05	दगड/मुरुम /गिट्टी/माती
104	ठाणेगाव	सरकार	453/1	1.04	दगड/मुरुम /गिट्टी/माती
105	सिल्ली	खाजगी	323	1.44	दगड/मुरुम /गिट्टी/माती
106	सिल्ली	खाजगी	262	0.91	दगड/मुरुम /गिट्टी/माती
107	सिल्ली	खाजगी	263	0.87	दगड/मुरुम /गिट्टी/माती
108	अर्जुनी	खाजगी	1318	1.02	दगड/मुरुम /गिट्टी/माती
109	अर्जुनी	खाजगी	1282	0.30	दगड/मुरुम /गिट्टी/माती
110	खैरलाजी	खाजगी	550	0.10	दगड/मुरुम /गिट्टी/माती
111	खैरलाजी	खाजगी	551	0.10	दगड/मुरुम /गिट्टी/माती
112	खैरलाजी	खाजगी	549	0.19	दगड/मुरुम /गिट्टी/माती
113	खैरलाजी	खाजगी	543	0.13	दगड/मुरुम /गिट्टी/माती
114	खैरलाजी	खाजगी	544	0.13	दगड/मुरुम /गिट्टी/माती
115	खैरलाजी	खाजगी	545	0.13	दगड/मुरुम /गिट्टी/माती
116	खैरलाजी	खाजगी	546	0.10	दगड/मुरुम /गिट्टी/माती
117	खैरलाजी	खाजगी	547	0.38	दगड/मुरुम /गिट्टी/माती
118	खैरलाजी	खाजगी	548/2	0.19	दगड/मुरुम /गिट्टी/माती
119	बघोली	खाजगी	548/1	0.19	दगड/मुरुम /गिट्टी/माती
119	बघोली	खाजगी	565	0.67	दगड/मुरुम /गिट्टी/माती

self attested
[Signature]

अटी व शर्ती

1. खाणकाम सुरु करण्यापूर्वी आवश्यक ती सर्व संविधानिक परवानगी घेण्यात येईल.
2. खाणकाम केवळ सुर्योदया पासून ते सुर्यास्ता पर्यंत या कालावधीतच करता येईल.
3. जिल्हा खनिकर्म अधिकारी, गोंदिया यांचेकडून गौण खनिज परिमाण निश्चित करून घ्यावे.
4. कोणत्याही पुलाच्या/बंधा-याच्या सुरक्षा क्षेत्रात कोणतेही खाणकाम करण्यात येणार नाही.
5. पुरातत्वशास्त्राच्या दृष्टीने महत्वाच्या नैसर्गिक किंवा मानवनिर्मित ठिकाणांच्या सानिध्यात खाणकाम करण्यात येणार नाही.
6. कोणत्याही वन्यजीवनाचे उल्लंघन करण्यात येणार नाही. वन्यजिव कायदा व पर्यावरण कायदा यांचे उल्लंघन झाल्यास परवानगी आपोआप रद्द होईल.
7. कोणतेही खनिज सांडु नये किंवा त्याची धुळ उडु नये यासाठी ट्रक किंवा ट्रॅक्टर्स ताडपत्रीने किंवा योग्य अशा इतर साधनाने झाकून खनिज मालाची वाहतुक केली जाईल.
8. केंद्रीय प्रदुषण नियंत्रण मंडळाने विहित केलेल्या मर्यादित ध्वनी प्रदुषण नियंत्रीत राहण्यासाठी उपाययोजना करण्यात यावी.

9. ज्यासाठी परवाना दिलेला असेल ते खनिज वगळता इतर कोणत्याही मुख्य खनिजाचे सक्षम अधिका-या कडून योग्य ती मंजूरी मिळाल्याशिवाय उत्खनन करता येणार नाही किंवा ते काढून नेता येणार नाही.
10. विहित नमुन्यात गौण खनिजाचे उत्खनन व जावक या बाबीची नोंदवही विहित नमुन्यात ठेवून दर आठवडी प्रगती अहवाल सादर करण्यात यावे.
11. वाहतुक परवाना पावती प्रमाणित करून पावतीची एक प्रत वाहनासोबत ठेवून एक प्रत माल घेणा-यास देण्यात यावी.
12. परवान्याची मुदत संपल्यानंतर परवाना क्षेत्रात पडून राहिलेल्या खाणीतील खनिज मालावर व इतर मालमत्तेवर परवानाधारकाचा कोणताही हक्क राहणार नाही.
13. परवानाधारक कोणतेही सार्वजनिक रस्ते, सार्वजनिक इमारती किंवा मंदिरे, नद्या, नाले, जलाशय, दफनभूमी यापासून 100 मीटर व रेल्वेपुलापासून 600 मीटर तसेच गावठाणापासून 500 मीटर अंतर सोडून खाणकाम करावे लागेल आणि कोणत्याही सार्वजनिक किंवा खाजगी मालमत्तेला हानी पोचवणार नाही याची दक्षता घ्यावी.
14. उत्खनन स्थळी कोणत्याही प्रकारची दुर्घटना झाल्यास तात्काळ जिल्हाधिकारी/पोलीस अधिक्षक/तालुका दंडाधिकारी व पोलीस विभागास कळविण्यात यावे व त्याची सर्वस्वी जबाबदारी परवानाधारकाची राहिल.
15. तात्पुरता परवाना क्षेत्राचे उपअधिक्षक भूमीअभिलेख, मार्फत सिमांकन करून घेण्यात यावे.
16. परवाना दिलेल्या मर्यादेपेक्षा अधिक प्रमाणात कोणताही माल काढून नेल्याचे आढळून आल्यास, तो माल सरकार जमा करण्यात येईल आणि महाराष्ट्र जमीन महसूल संहिता, 1966 आणि खाण व खनिजे (विनियमन व विकास) अधिनियम, 1957 या खालील तरतुदीनुसार परवानाधारक शिक्षेस पात्र असेल.
17. मागील जिल्हा खाणकाम आराखड्यातील अटी व शर्तीचे पालन करणे बंधनकारक राहतील.
18. परवाना देणेपूर्वी सर्व संबंधीत विभागाची आवश्यक ती नाहरकत प्राप्त करून घ्यावी लागेल.
19. प्रत्येक वेळी परवाना देण्यात आलेल्या जागेचे ETS मशीनद्वारे मोजणी करणे आवश्यक आहे.
20. सरकारी जागेवर परवानगी देतांना सरकारी कामाकरीताच त्या गौण खनिजाचा वापर होईल याची खात्री करून घ्यावी त्यानंतरच परवाने देण्यात यावे.
21. वन विभागाच्या जमिनीपासून 250 मिटर अंतर ठेवूनच परवानगी देण्यात यावी.

वरील शर्तीचा भंग केल्याचे दिसून आल्यास, परवाना रद्द करण्यात येईल आणि त्या ठिकाणी शिल्लक राहिलेला खनिजमाल सरकार जमा करण्यात येईल.


 (आर.एस.कुंभर)
 प्र. जिल्हा खनिकर्म अधिकारी,
 जिल्हाधिकारी कार्यालय, गोंदिया

जिल्हा खनिकर्म अधिकारी

जिल्हाधिकारी कार्यालय, गोंदिया

जिल्हा खनिकर्म अधिकारी

जिल्हाधिकारी कार्यालय, गोंदिया

No.AK/Mineral/KV-638/2020
Office of District Collector, Gondia
Dated 12/10/2020

To,
Tahsildar,
Tiroda.

Sub:- Forwarding of Gondia District Mining Outline – reg.

Ref:- Meeting of Gondia District Mining Outline Committee dated 05/10/2020.

The Government has implemented Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 from 24/10/2013. As per Section 58 of said Rules, District Mining Outline has been prepared and as per proposal forwarded by you for temporary license, meeting of Gondia District level Mining Outline Committee was held on 05/10/2020.

A detailed discussion was held in the meeting on the proposal forwarded for temporary minor mineral license of your Taluka. As per discussion held in meeting, it is necessary to use fly ash for bricks.

That, by including stone, gitti, murrum for temporary minor mineral license, Gondia District Mining Outline has been prepared. The list of private/government groups forwarded for temporary license in your Taluka has been incorporated in the Mining Outline.

Hence, as most of the groups are surrounded by government land, it is informed that necessary action may be taken after measurement of land records by concerned Deputy Superintendent of Land Record, Tiroda.

That after conducting necessary inquiry of area of land demanded in the list and after obtaining No objection certificate from concerned department, so also as per enclosed terms and conditions, procedure for issuance of temporary license from private land as per Mining Outline for stone, gitti, murrum should be carried out. The period of Gondia District Mining Outline is upto 30/09/2021 and action may be taken accordingly.

Encl:- List and terms and conditions.

Sd/-
(R.S. Kumbhre)
In-charge Mining Officer,
Office of District Collector, Gondia

Copy to:-

1. Hon'ble District Collector for kind information.
2. Hon'ble Additional Collector for kind information.
3. Hon'ble Deputy Conservator of Forests, Gondia for kind information.
4. Sub Divisional Officer, Tiroda with said proposal for necessary action.
5. Deputy Regional Officer, Maharashtra Pollution Control Board, Gondia/Bhandara.
6. Senior Geologist, Ground Water Survey and Development Machinery, Gondia for information.

Sd/-
(R.S. Kumbhre)
In-charge Mining Officer,
Office of District Collector, Gondia

List of Groups incorporated for 2020-21 upto 30/09/2021 in District Mining Outline
for short period/temporary minor mineral license

Taluka Tiroda

1	Thanegaon	Private	555	0.64	Stone/murram/gitti
2	Chirekhani	Private	1152/1	0.49	Stone/murram/gitti
3	Yedmakot	Private	289	0.85	Stone/murram/gitti
4	Panjra	Private	480	0.29	Stone/murram/gitti
5	Birsi	Private	192	1.02	Stone/murram/gitti
6	Kidangipar	Private	16	2.30	Stone/murram/gitti
7	Sarandi	Private	433	1.45	Stone/murram/gitti
8	Sarandi	Private	487/2	0.76	Stone/murram/gitti
9	Mundipar	Private	268	0.26	Stone/murram/gitti
10	Mahali	Private	262	0.81	Stone/murram/gitti
11	Sukali	Private	220	0.62	Stone/murram/gitti
12	Bodha	Private	868	2.16	Stone/murram/gitti
13	Sarandi	Private	78	0.39	Stone/murram/gitti
14	Sarandi	Private	79	0.65	Stone/murram/gitti
15	Chirekhani	Private	1151	1.95	Stone/murram/gitti
16	Chirekhani	Private	1153	0.58	Stone/murram/gitti
17	Silli	Private	314/8	0.69	Stone/murram/gitti
18	Bora	Private	500	0.75	Stone/murram/gitti
19	Ghogra	Private	174	0.29	Stone/murram/gitti
20	Ghogra	Private	372	5.90	Stone/murram/gitti
21	Ghogra	Private	388	5.20	Stone/murram/gitti
22	Ghogra	Private	367/3	1.45	Stone/murram/gitti
23	Malpuri	Private	184	7.01	Stone/murram/gitti
24	Dhadari	Private	515	0.74	Stone/murram/gitti
25	Dhadari	Private	516	0.80	Stone/murram/gitti
26	Dhadari	Private	453	0.60	Stone/murram/gitti
27	Dhadari	Private	284	0.60	Stone/murram/gitti
28	Churdi	Private	472	0.22	Stone/murram/gitti
29	Churdi	Private	452/1	0.52	Stone/murram/gitti
30	Churdi	Private	427/1	1.11	Stone/murram/gitti
31	Yedmakot	Private	85	6.89	Stone/murram/gitti
32	Birsi	Private	292	1.02	Stone/murram/gitti
33	Panjra	Private	480	0.39	Stone/murram/gitti
34	Satona	Private	573	0.94	Stone/murram/gitti
35	Garda	Private	23	1.33	Stone/murram/gitti
36	Mundipar	Private	146/1	0.80	Stone/murram/gitti
37	Mandvi	Private	186	0.99	Stone/murram/gitti
38	Mundipar	Private	534/2	0.40	Stone/murram/gitti
39	Satona	Private	175/1	4.66	Stone/murram/gitti
40	Bagholi	Private	274	0.08	Stone/murram/gitti
41	Bagholi	Private	271	1.49	Stone/murram/gitti
42	Bagholi	Private	276	0.42	Stone/murram/gitti
43	Arjuni	Private	944/1	1.30	Stone/murram/gitti

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44	Arjuni	Private	1162	0.48	Stone/murum/gitti
45	Arjuni	Private	1160	1.13	Stone/murum/gitti
46	Mundipar	Private	270	0.18	Stone/murum/gitti
47	Mundipar	Private	441/1	1.35	Stone/murum/gitti
48	Garada	Private	599	0.77	Stone/murum/gitti
49	Garada	Private	107	2.18	Stone/murum/gitti
50	Garada	Private	30	1.33	Stone/murum/gitti
51	Garada	Private	301	0.53	Stone/murum/gitti
52	Malpuri	Private	307/1	0.41	Stone/murum/gitti
53	Vihirgaon	Private	419/1	2.19	Stone/murum/gitti
54	Vihirgaon	Private	108	1.40	Stone/murum/gitti
55	Vadegaon	Private	933	0.61	Stone/murum/gitti
56	Vadegaon	Private	922	0.60	Stone/murum/gitti
57	Vadegaon	Private	932	0.89	Stone/murum/gitti
58	Sarandi	Private	438	0.58	Stone/murum/gitti
59	Bopesar	Private	475	0.35	Stone/murum/gitti
60	Bodha	Private	868	2.16	Stone/murum/gitti
61	Thanegaon	Private	929	0.47	Stone/murum/gitti
62	Thanegaon	Private	165/1	1.75	Stone/murum/gitti
63	Thanegaon	Private	599	0.50	Stone/murum/gitti
64	Chanduri Bk.	Private	229	2.22	Stone/murum/gitti
65	Churdi	Private	410	2.69	Stone/murum/gitti
66	Chikhali	Private	145	0.52	Stone/murum/gitti
67	Biroli	Private	7	1.58	Stone/murum/gitti
68	Satona	Private	175/1	4.66	Stone/murum/gitti
69	Satona	Private	133	0.49	Stone/murum/gitti
70	Bagholi	Private	274	0.08	Stone/murum/gitti
71	Bagholi	Private	271	1.49	Stone/murum/gitti
72	Bagholi	Private	276	0.42	Stone/murum/gitti
73	Bagholi	Private	264	0.71	Stone/murum/gitti
74	Arjuni	Private	1160	1.13	Stone/murum/gitti
75	Arjuni	Private	1162	0.48	Stone/murum/gitti
76	Arjuni	Private	1164	0.40	Stone/murum/gitti
77	Arjuni	Private	1185	0.40	Stone/murum/gitti
78	Arjuni	Private	944/1	1.30	Stone/murum/gitti
79	Mendha	Private	240/1	0.62	Stone/murum/gitti
80	Satona	Private	135	1.10	Stone/murum/gitti
81	Satona	Private	738	1.10	Stone/murum/gitti
82	Satona	Private	498	0.57	Stone/murum/gitti
83	Satona	Private	497/1	1.22	Stone/murum/gitti
84	Satona	Private	50	0.90	Stone/murum/gitti
85	Satona	Private	407	0.20	Stone/murum/gitti
86	Vadegaon	Private	351	4.60	Stone/murum/gitti
87	Satona	Private	430	0.25	Stone/murum/gitti
88	Vadegaon	Private	348/1	0.41	Stone/murum/gitti
89	Satona	Private	786	0.10	Stone/murum/gitti
90	Satona	Private	833	0.07	Stone/murum/gitti
91	Chirekhani	Private	516	0.86	Stone/murum/gitti

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92	Chirekhani	Private	515	0.10	Stone/murum/gitti
93	Chirekhani	Private	170	0.22	Stone/murum/gitti
94	Chirekhani	Private	171/2	0.40	Stone/murum/gitti
95	Ghogra	Private	109/1	1.48	Stone/murum/gitti
96	Mundikota	Private	258/1	0.92	Stone/murum/gitti
97	Mundikota	Private	258/3	0.92	Stone/murum/gitti
98	Satona	Private	443	0.45	Stone/murum/gitti/clay
99	Bagholi	Private	269/1	0.55	Stone/murum/gitti/clay
100	Bagholi	Private	270	3.23	Stone/murum/gitti/clay
101	Bagholi	Private	264	0.71	Stone/murum/gitti/clay
102	Jamuniya	Private	120/1/A	4.05	Stone/murum/gitti/clay
103	Vihirgaon	Private	453/1	1.04	Stone/murum/gitti/clay
104	Thanegaon	Private	323	1.44	Stone/murum/gitti/clay
105	Silli	Private	262	0.91	Stone/murum/gitti/clay
106	Silli	Private	263	0.87	Stone/murum/gitti/clay
107	Arjuni	Private	1318	1.02	Stone/murum/gitti/clay
108	Arjuni	Private	1282	0.30	Stone/murum/gitti/clay
109	Khairlanji	Private	550	0.10	Stone/murum/gitti/clay
110	Khairlanji	Private	551	0.10	Stone/murum/gitti/clay
111	Khairlanji	Private	549	0.19	Stone/murum/gitti/clay
112	Khairlanji	Private	543	0.13	Stone/murum/gitti/clay
113	Khairlanji	Private	544	0.13	Stone/murum/gitti/clay
114	Khairlanji	Private	545	0.13	Stone/murum/gitti/clay
115	Khairlanji	Private	546	0.10	Stone/murum/gitti/clay
116	Khairlanji	Private	547	0.38	Stone/murum/gitti/clay
117	Khairlanji	Private	548/2	0.19	Stone/murum/gitti/clay
118	Bagholi	Private	548/1	0.19	Stone/murum/gitti/clay
119	Bagholi	Private	565	0.67	Stone/murum/gitti/clay

self attested


Terms and Conditions

1. All permissions statutory permissions should be sought before commencing mining.
2. Mining can only be done from sunrise to sunset.
3. Minor mineral dimensions should be finalised from District Mining Officer, Gondia.
4. Mining should not be done in the security zone of bridge/canal.
5. Mining should not be done in the area surrounding important natural or man-made places as per observations of Archaeological Science.
6. No violation of any wildlife can be done. If Wildlife Act and Pollution Act are violated, permission shall be cancelled automatically.
7. With a view that any mineral should not be wasted or its dust should not fly, truck or tractors by covering with tarpaulin or by other means, mineral should be transported.
8. Measures should be taken to contain noise pollution as per limit prescribed by Central Pollution Control Board.

9. The mineral except for which license has been granted, extraction of any other main mineral or taking away said mineral cannot be done without seeking approval from Competent Authority.
10. The record of extraction and dispatch of minor mineral should be kept in prescribed format and a weekly report thereof should be furnished.
11. The transport license receipt should be got certified and one copy thereof should be kept with vehicle and one copy should be given to purchaser of material.
12. After expiry of license, the license holder shall not have any right on the remaining material lying in the area of license and other property.
13. The license holder will have to undertake mining by 100 meter from public roads, public buildings or temples, rivers, rivulets, water tanks, graveyard and 600 meter from railway bridge so also by leaving 500 meter distance from Gavthan and should take care to see that there should not be any damage to any public or private property.
14. If any accident occurs at extraction site, intimation thereof should be immediately given to District Collector/Superintendent of Police/Taluka Magistrate and Police Department and the entire responsibility will be of license holder.
15. The measurement of license for temporary area should be done from Deputy Superintendent of Land Records.
16. If it is noticed that any excess material than the limit fixed by license has been taken, the said material will be deposited with Government and license holder will be liable for penal action as per provisions of Maharashtra Land Revenue Code, 1966 and Mines and Minerals (Regulation and Development) Act, 1957.
17. It will be mandatory to follow the terms and conditions enumerated in previous District Mining Outline.
18. That, before issuing license, No objection certificates of all concerned Departments will have to be obtained.
19. It is mandatory to every time measure the land by ETS machine for which license is granted.
20. While granting permission on government land, it should be ensured that the minor mineral should be used for government purpose only and thereafter the license should be given.
21. Permission should be granted by keeping a distance of 250 meter from land of Forest.

If it is noticed that the aforesaid conditions are violated, license will be cancelled and the remaining mineral at that place will be deposited with the Government.

Sd/-
(R.S. Kumbhre)
In-charge Mining Officer,
Office of District Collector, Gondia

Self attested


Anexure - I

Local Disk/S/New

जिल्हाधिकारी कार्यालय, गोंदिया

खनिकर्म शाखा

E-mail ID- minegondia@gmail.com

क्र.अका/खनिज/कावि- 887/2021

दिनांक :- 01/12/2021

प्रति,

प्रादेशिक अधिकारी,
महाराष्ट्र प्रदुषण नियंत्रण मंडळ,
नागपूर



विषय :- गौण खनिज अल्पमुदतीचे / तात्पुरता परवानाच्या माहिती बाबत.

उपरोक्त विषयाच्या अनुषंगाने महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) 2013 मधील परिच्छेद 58 नुसार जिल्हा खाणकाम आराखडा मंजूर करण्याची तरतुद आहे.

सदर नियमातील परिच्छेदे नुसार गोंदिया जिल्हयातील गौण खनिजाचे तात्पुरता परवाना बाबतचे प्रस्ताव दि. 05/10/2021 रोजी तिरोडा तालुक्यातील 119 गौण खनिज गटाना सन 2020-21 करिता दि. 30/09/2021 कालावधीसाठी समाविष्ट करण्यात आले आहे.

नियमातील परिच्छेद 59 नुसार गौण खनिजासाठी अल्पमुदतीचे /तात्पुरते परवाने देण्याबाबतची कार्यवाही करण्यात येत आहे. या बाबतचे अभिलेख सोबत सलग्न करण्यात येत आहे.

(सचिन रा. वाढवे)

जिल्हा खनिकर्म अधिकारी,
जिल्हाधिकारी कार्यालय, गोंदिया

Handwritten note:
Mrs. Nilaxi L.A.
107. Prt. Cop.

टिप्पण

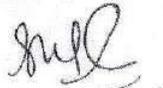
अधिसूचना दिनांक 18 जुलै 2013 च्या नुसार महाराष्ट्र शासन राजपत्र असाधरण भाग चार - ब - असाधरण क्र.113 दिनांक 14 ऑगस्ट 2013 अन्वये महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम, 2013 मधील प्रकरण-1 (एक) नुसार नियमातील प्रकरण चार च्या प्रयोजनासाठी परिच्छेद "क" ते "घ" प्रमाणे गौण खनिजाचे उत्खनन व वाहतुक संबंधीच्या परवानग्याबाबत नमुद असून नियमातील प्रकरण चार (58) जिल्हास्तरीय समितीच्या जिल्हा खामकाम योजने मध्ये अल्पमुदतीचे गौण खनिज परवानेबाबत प्रस्तावाची खातर जमा करून जिल्हा खाणकाम आराखडा मंजूर करण्याची तरतुद आहे.

जिल्हास्तरीय समिती खालील प्रमाणे आहे.

- | | | |
|---|----|------------|
| 1. जिल्हाधिकारी | -- | अध्यक्ष |
| 2. महाराष्ट्र प्रदुषण नियंत्रण मंडळाचा जिल्हास्तरीय अधिकारी | -- | सदस्य |
| 3. उपवनसंरक्षक | -- | सदस्य |
| 4. भूजल सर्वेक्षण आणि विकास यंत्रणेचा जिल्हास्तरीय अधिकारी | -- | सदस्य |
| 5. जिल्हा खनिकर्म अधिकारी | -- | सदस्य-सचिव |

वरील समितीची सभा दिनांक 05/10/2020 रोजी संपन्न झाली असून तिरोडा तालुक्यातील 119 गौण खनिजाच्या गटांना सन 2020-21 करिता गोंदिया जिल्हा खाणकाम आराखडयामध्ये दिनांक 30/09/2021 पर्यंतच्या कालावधीकरिता समाविष्ट करण्यात आले असून दगड/ गिड्री/ मुरुम/ माती याकरिता खाणकाम आराखडयानुसार खाजगी जागेतुन अल्पमुदतीचे तात्पुरता परवाना क्षेत्राची आवश्यक ती चौकशी व आवश्यक त्या विभागाचे नाहरकत प्रमाणपत्र प्राप्त करून आराखडयातील अटी व शर्ती नुसार कार्यवाही करण्याबाबत नमुद आहे.

नियमातील परिच्छेद 59 नुसार गौण खनिजासाठी अल्पमुदतीचे परवाने देण्याबाबतची कार्यवाही करण्यात येत आहे.



जिल्हा खनिकर्म अधिकारी
जिल्हाधिकारी कार्यालय, गोंदिया

Local Disk/S/New

NO.A.K./MNG/W.S./१०/2021

Office of the Collector, Gondia.

Date:- 03/12/2021

To,

Regional Officer

Maharashtra Pollution Control Board,

Nagpur.

Sub -: Regarding the information about temporary permit.

Respected Sir/Madam,

With respect to above mentioned Subject There is a provision for approval of District Mining Plan under the Paragraph 58 in Maharashtra Minor Mineral Exavation (Development and Regulation) Rules, 2013.

As per the clause under said rules, temporary permit proposals were included in District Mining Plan on dated 05 October 2021 for 2020-21 upto 30 September 2021 and as per the clause/paragraph 59 under these rules, procedure for approval of temporary permit has undertaken.

Attachment - Document regarding subject



District Mining Officer
District Mining Officer
Collector Office Gondia

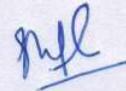
Note

As per notification of Government of Maharashtra, extraordinary gazete part-4B No.113 dated 14 August 2013, as Maharashtra Minor Mineral Excavation (Development & Regulation) Rules, 2013 Chapter-1 (one) it is mentioned for the purpose of paregraph A to D about the minor mineral excavation/trasportation permit with the provision to approve the District Mining Plan for Temporary permit by confirming neccessity.

District level comittee is as follows:-

- | | | |
|--|---|------------------|
| 1. District Collector, Gondia | - | Chairman |
| 2. District level Officer of the
Maharashtra Pollution Control Board | - | Member |
| 3. Deputy Conservator of Forest | - | Member |
| 4. District level Officer of the Ground Water Survey
and Development Agency | - | Member |
| 5. District Mining Officer | - | Member Secretary |

The meeting of me above comittee was held on dated 05/10/2020. The 119 gat were included in District Mining Plan for the year 2020-21 upto 30/09/2021. As per District Mining Plan, It is mentioned about the neccessary inquiry & no objection certificate from concern Department with the mentioned terms & condition before the approval of Temporary permit for Stone/Boulder/Murum/Soil as per District Mining Plan.

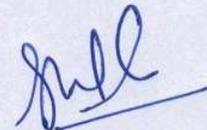


**District Mining Officer
Collector Office, Gondia**

Sr. No	Village	Land Ownership	Survey No	Area	Minerals
1	Thanegaon	Private	555	0.64	Stone, Murum, Gitti
2	Chirekhani	Private	1152/1	0.49	Stone, Murum, Gitti
3	Yedmakot	Private	289	0.85	Stone, Murum, Gitti
4	panjra	Private	480	0.29	Stone, Murum, Gitti
5	Birsi	Private	192	1.02	Stone, Murum, Gitti
6	Kidangipar	Private	16	2.3	Stone, Murum, Gitti
7	Sarandi	Private	433	1.45	Stone, Murum, Gitti
8	sarandi	Private	487/2	0.76	Stone, Murum, Gitti
9	Mundipar	Private	268	0.26	Stone, Murum, Gitti
10	mahali	Private	262	0.81	Stone, Murum, Gitti
11	Sukadi	Private	220	0.62	Stone, Murum, Gitti
12	Bodha	Private	868	2.16	Stone, Murum, Gitti
13	sarandi	Private	78	0.39	Stone, Murum, Gitti
14	sarandi	Private	79	0.65	Stone, Murum, Gitti
15	Chirkhani	Private	1151	1.95	Stone, Murum, Gitti
16	Chirkhani	Private	1153	0.58	Stone, Murum, Gitti
17	Silli	Private	314/8	0.69	Stone, Murum, Gitti
18	Bora	Private	500	0.75	Stone, Murum, Gitti
19	Ghogra	Private	174	0.29	Stone, Murum, Gitti
20	Ghogra	Private	372	5.9	Stone, Murum, Gitti
21	Ghogra	Private	388	5.2	Stone, Murum, Gitti
22	Ghogra	Private	367/3	1.45	Stone, Murum, Gitti
23	Malpuri	Private	184	7.01	Stone, Murum, Gitti
24	Dhadri	Private	515	0.74	Stone, Murum, Gitti
25	Dhadri	Private	516	0.8	Stone, Murum, Gitti
26	Dhadri	Private	453	0.6	Stone, Murum, Gitti
27	Dhadri	Private	284	0.6	Stone, Murum, Gitti
28	Churdi	Private	472	0.22	Stone, Murum, Gitti
29	Churdi	Private	452/1	0.52	Stone, Murum, Gitti
30	Churdi	Private	427/1	1.11	Stone, Murum, Gitti
31	Edmakot	Private	85	6.89	Stone, Murum, Gitti
32	Birsi	Private	292	1.02	Stone, Murum, Gitti
33	Panjra	Private	480	0.39	Stone, Murum, Gitti
34	Satona	Private	573	0.94	Stone, Murum, Gitti
35	Garda	Private	23	1.33	Stone, Murum, Gitti
36	Mundipar	Private	146/1	0.8	Stone, Murum, Gitti
37	Mandvi	Private	186	0.99	Stone, Murum, Gitti
38	Mundipar	Private	534/2	0.4	Stone, Murum, Gitti
39	Satona	Private	175/1	4.66	Stone, Murum, Gitti
40	Bagholi	Private	274	0.08	Stone, Murum, Gitti
41	Bagholi	Private	271	1.49	Stone, Murum, Gitti
42	Bagholi	Private	276	0.42	Stone, Murum, Gitti
43	Arjuni	Private	944/1	1.3	Stone, Murum, Gitti
44	Arjuni	Private	1162	0.48	Stone, Murum, Gitti

45	Arjuni	Private	1160	1.13	Stone,Murum,Gitti
46	Mundipar	Private	270	0.18	Stone,Murum,Gitti
47	Mundipar	Private	441/1	1.35	Stone,Murum,Gitti
48	Garada	Private	599	0.77	Stone,Murum,Gitti
49	Garada	Private	107	2.18	Stone,Murum,Gitti
50	Garada	Private	30	1.33	Stone,Murum,Gitti
51	Garada	Private	301	0.53	Stone,Murum,Gitti
52	Malpuri	Private	307/1	0.41	Stone,Murum,Gitti
53	Vhirgaon	Private	419/1	2.19	Stone,Murum,Gitti
54	Vhirgaon	Private	108	1.4	Stone,Murum,Gitti
55	Vadegaon	Private	933	0.61	Stone,Murum,Gitti
56	Vadegaon	Private	922	0.6	Stone,Murum,Gitti
57	Vadegaon	Private	932	0.89	Stone,Murum,Gitti
58	Sarandi	Private	438	0.58	Stone,Murum,Gitti
59	Bopesar	Private	475	35	Stone,Murum,Gitti
60	Bodha	Private	868	2.16	Stone,Murum,Gitti
61	Thanegaon	Private	929	0.47	Stone,Murum,Gitti
62	Thanegaon	Private	165/1	1.75	Stone,Murum,Gitti
63	Thanegaon	Private	599	0.5	Stone,Murum,Gitti
64	Chanduri bu.	Private	229	2.22	Stone,Murum,Gitti
65	Churdi	Private	410	2.69	Stone,Murum,Gitti
66	chikhli	Private	145	0.52	Stone,Murum,Gitti
67	Biroli	Private	7	1.58	Stone,Murum,Gitti
68	satona	Private	175/1	4.66	Stone,Murum,Gitti
69	satona	Private	133	0.49	Stone,Murum,Gitti
70	Bagholi	Private	274	0.08	Stone,Murum,Gitti
71	Bagholi	Private	271	1.49	Stone,Murum,Gitti
72	Bagholi	Private	276	0.42	Stone,Murum,Gitti
73	Bagholi	Private	264	0.71	Stone,Murum,Gitti
74	Arjuni	Private	1160	1.13	Stone,Murum,Gitti
75	Arjuni	Private	1162	0.48	Stone,Murum,Gitti
76	Arjuni	Private	1164	0.4	Stone,Murum,Gitti
77	Arjuni	Private	1185	0.4	Stone,Murum,Gitti
78	Arjuni	Private	944/1	1.3	Stone,Murum,Gitti
79	Mendha	Private	240/1	0.62	Stone,Murum,Gitti
80	Satona	Private	135	1.1	Stone,Murum,Gitti
81	Satona	Private	738	1.1	Stone,Murum,Gitti
82	Satona	Private	498	0.57	Stone,Murum,Gitti
83	Satona	Private	497/1	1.22	Stone,Murum,Gitti
84	Satona	Private	50	0.9	Stone,Murum,Gitti
85	Satona	Private	407	0.2	Stone,Murum,Gitti
86	Wadegaon	Private	351	4.6	Stone,Murum,Gitti
87	Satona	Private	430	0.25	Stone,Murum,Gitti
88	Wadegaon	Private	348/1	0.41	Stone,Murum,Gitti
89	Satona	Private	786	0.1	Stone,Murum,Gitti
90	Satona	Private	833	0.07	Stone,Murum,Gitti
91	Chirekhani	Private	516	0.86	Stone,Murum,Gitti
92	Chirekhani	Private	515	0.1	Stone,Murum,Gitti
93	Chirekhani	Private	170	0.22	Stone,Murum,Gitti
94	Chirekhani	Private	171/2	0.4	Stone,Murum,Gitti
95	Ghogra	Private	109/1	1.48	Stone,Murum,Gitti

96	Mundikota	Private	258/1	0.92	Stone, Murum, Gitti
97	Mundikota	Private	258/3	0.92	Stone, Murum, Gitti
98	Satona	Private	443	0.45	Stone, Murum, Gitti
99	Bagholi	Private	269/1	0.55	Stone, Murum, Gitti
100	Bagholi	Private	270	3.23	Stone, Murum, Gitti
101	Bagholi	Private	264	0.71	Stone, Murum, Gitti
102	jamuniya	Private	120/1/a	4.05	Stone, Murum, Gitti
103	Vhirgaon	Private	453/1	1.04	Stone, Murum, Gitti
104	Thanegaon	Private	323	1.44	Stone, Murum, Gitti
105	silli	Private	262	0.91	Stone, Murum, Gitti
106	silli	Private	263	0.87	Stone, Murum, Gitti
107	arjuni	Private	1318	1.02	Stone, Murum, Gitti
108	Arjuni	Private	1282	0.3	Stone, Murum, Gitti
109	Khairlanji	Private	550	0.1	Stone, Murum, Gitti
110	Khairlanji	Private	551	0.1	Stone, Murum, Gitti
111	Khairlanji	Private	549	0.19	Stone, Murum, Gitti
112	Khairlanji	Private	543	0.13	Stone, Murum, Gitti
113	Khairlanji	Private	544	0.13	Stone, Murum, Gitti
114	Khairlanji	Private	546	0.13	Stone, Murum, Gitti
115	Khairlanji	Private	545	0.1	Stone, Murum, Gitti
116	Khairlanji	Private	547	0.38	Stone, Murum, Gitti
117	Khairlanji	Private	548/2	0.19	Stone, Murum, Gitti
118	Bagholi	Private	548/1	0.19	Stone, Murum, Gitti
119	Bagholi	Private	565	0.67	Stone, Murum, Gitti



District Mining Officer
Collector Office, Gondia

Annexure-V**GOVERNMENT OF MAHARASHTRA**

No.GKN-10/0812/C.No.613/B
Revenue & Forest Department
Hyderabad House,
Camp Office, Nagpur.
Date:12.12.2013

To,

All Divisional Commissioners
All Collectors.

Subject: Regarding taking action as per Maharashtra Minor Mineral Excavation (Development & Regulation) Rules, 2013.

Ref: Government Notification Number Dt.18.07.2013 and dated 24.10.2013.

The Maharashtra Minor Mineral Excavation (Development & Regulation) Rules, 2013, have been promulgated by the Government Notification dated 18.07.2013 with reference to 24.10.2013 and it has been implemented in the State from 24.10.2013 by the Notification dated 24.10.2013. Looking at the need for secondary mineral for setting up infrastructure in the State and the employment difficulties faced by the traditional traders, the authority has been given to the competent

authorities to allow the extraction of secondary minerals for a specific period and in certain areas. However, some Regional office had asked whether permission from the State Level Environment Committee was required for issuing such permits.

2. Chapter 4 of Maharashtra Minor Mineral Excavation (Development & Regulation) Rules, 2013, does not provide for obtaining environmental clearance from the State Level Committee for Licensing. As per the decision taken, the following explanation is being given:-

“As per the Maharashtra Minor Mineral Excavation (Development & Regulation) Rules, 2013, Chapter- 4 provision has been made to issue temporary minor mineral extraction licenses by the competent authority. Accordingly temporary environmental permits will not be required for issuance of environmental permits.”

3. The above explanation does not apply to sand mining. Case No.5 of the said Rules as well as Government Resolution No. Gokhani/ 10/ 0512/ C.No.300/B, datee

12.03.2013, it will be mandatory to obtain environmental permit.

4. A Committee has been set up at the District level under the Chairmanship of the District Collector to monitor the said licenses. The committee will take necessary care to ensure that the provisions of the said Rules are being strictly followed. However, as per the Maharashtra Minor Mineral Excavation (Development & Regulation) Rules, 2013, the competent authority should immediately start the process of dispatching secondary minerals for secondary mining.

Sd/-
(M.A. Gutte)
Dy. Secretary

Copy to:

Chief Secretary, Environment Department, Mantralaya
Mumbai-400032.

Personal Secretary to Hon'ble Minister (Revenue),
Mantralaya, Mumbai-400032.

Personal Secretary to Hon'ble State Minister (Revenue)
Mantralaya, Mumbai-400032.

Annexure - II

गौण खनिजाच्या उत्खनन व
वाहतूकीस परवानगी देण्याबाबत
करावयाची कार्यवाही.

महाराष्ट्र शासन
महसूल व वन विभाग
शासन परिपत्रक क्रमांक: गौखनि १०/०३१६/प्र.क्र.२०४/ख
हुतात्मा राजगुरु चौक, मादाम कामा मार्ग,
मंत्रालय, मुंबई - ४०० ०३२
तारीख: १४/०६/२०१७

- वाचा :** (१) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम, २०१३
(२) शासन निर्णय, महसूल व वन विभाग क्र. गौखनि १०/०५१२/प्र.क्र. ३००/ख,
दि. १२ मार्च, २०१३
(३) केंद्र शासन, पर्यावरण, वने व वातावरणीय बदल मंत्रालय अधिसूचना क्र.:एस
ओ.१४१(E), दिनांक १५ जानेवारी, २०१६
(४) शासन पत्र महसूल व वन विभाग क्र.: गौखनि १०/०२१६/प्र.क्र. १५८/ख,
दि. २४ फेब्रुवारी, २०१६ व दिनांक २२ मार्च, २०१६

-: शासन परिपत्रक :-

संदर्भाधिन क्रमांक १ येथील महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम, २०१३ अन्वये गौण खनिजाच्या उत्खनन व वाहतूकीस परवानगी देण्याबाबत अनुसरावयाची कार्यपध्दती विहित करण्यात आलेली आहे. तसेच संदर्भाधिन क्रमांक २ येथील शासन निर्णयान्वये वाळू निर्गतीकरीता अनुसरावयाची कार्यपध्दती शासनाने विहित केलेली आहे. तथापि, गौण खनिजाचे उत्खनन व वाहतूकीबाबत संबंधित कायद्यातील तरतूदीची प्रभावी अंमलबजावणी होत नसल्याबाबत लोकप्रतिनिधी, जनता व प्रसारमाध्यामांतून मोठ्या प्रमाणावर राज्य शासनाकडे तक्रारी प्राप्त होत आहेत. त्याअनुषंगाने गौण खनिजाच्या उत्खनन व वाहतूकीस परवानगी देण्यासंबंधी साकल्याने विचार केल्यानंतर खालीलप्रमाणे कार्यवाही करण्याचे निर्देश या शासन परिपत्रकान्वये देण्यात येत आहेत :-

- (i) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम, २०१३ मधील नियम २ (ज) नुसार गौण खनिजाचे उत्खनन व वाहतूकीसाठी परवाना देण्याचे अधिकार, तहसीलदार यांना ५०० ब्रास पर्यंत, उपविभागीय अधिकारी यांना ५०१ ते २,००० ब्रासपर्यंत व जिल्हाधिकारी यांना २,००१ ते २५,००० ब्रासपर्यंत, प्रदान करण्यात आलेले आहेत. उक्त नियमामधील नियम ५८ मध्ये जिल्हा खाणकाम योजना तयार करण्यासाठी जिल्हाधिकारी

शासन परिपत्रक क्रमांक: गौखनि १०/०३१६/प्र.क्र.२०४/ख

यांच्या अध्यक्षतेखाली समिती गठित करण्यात आली आहे. सदर खाणकाम योजनेस जिल्हास्तरीय पर्यावरण परिणाम व्यवस्थापन प्राधिकरणाने मान्यता दिल्यानंतर, प्रकरणपरत्वे गौण खनिज उत्खननाचे परवाने देण्याविषयी निर्णय संबंधित सक्षम प्राधिकाऱ्यांच्या स्तरावर विनाविलंब घेण्यात यावेत. सदर परवाना देण्यासाठी परत जिल्हास्तरीय पर्यावरण परिणाम व्यवस्थापन प्राधिकरणाची (District Environment Impact Assessment Authority) मान्यता घेण्याची आवश्यकता नाही.

(ii) उक्त नियमामधील नियम ६५ मध्ये सक्षम अधिकारी अर्ज प्राप्त झाल्यावर, आवश्यक त्या कागदपत्रांची पडताळणी केल्यानंतर असा अर्ज मिळाल्यापासून ३० दिवसांच्या कालावधीत, त्याला योग्य वाटेल त्याप्रमाणे परवाना देईल किंवा त्यास नकार देईल अशी तरतूद करण्यात आली आहे. उक्त विहित कालावधीत अशा प्रकरणी न चुकता निर्णय घेण्याची दक्षता घेण्यात यावी.

(iii) संबंधित परवानाधारक यांनी गौण खनिज उत्खननाच्या परवान्याची मुदत किंवा त्याअंतर्गत मंजूर परिमाण संपल्यापूर्वी किमान ३० दिवस आधी सक्षम प्राधिकाऱ्याकडे अर्ज करणे बंधनकारक असेल. वरीलप्रमाणे विहित मुदतीत अर्ज केल्यावरही संबंधित सक्षम प्राधिकारी यांनी सदर अर्जावर पूर्वीच्या परवान्याची मुदत संपल्यानंतर किंवा मंजूर परिमाणाचे उत्खनन संपल्यानंतर नवीन परवाना देण्याचा निर्णय घेतल्यास, पूर्वीच्या परवान्याचा कालावधी संपुष्टात आल्यापासून किंवा पूर्वीच्या परवान्यातील मंजूर परिमाणाचे उत्खनन संपल्याच्या दिनांकापासून नवीन परवाना मंजूर होईपर्यंतचा कालावधी परवान्याच्या कालावधीत धरण्यात यावा व या कालावधीत परवानाधारकाने केलेले उत्खनन अवैध समजण्यात येऊ नये व त्यावर दंडात्मक कारवाई न करता अनुज्ञेय स्वामित्वधन व इतर शुल्काची वसूली करण्यात यावी.

- (iv) वाळू उत्खननाबाबत तसेच नदीपात्रातून उत्खननाबाबत केंद्र शासनाच्या पर्यावरण, वने व वातावरणीय बदल मंत्रालयाच्या अधिसूचना क्र.: का.आ. १४१ (अ) दि. १५.०१.२०१६ मधील परिशिष्ट-१२ मध्ये विहित केल्यानुसार संनियंत्रणाची प्रक्रिया राबविण्यात यावी. तथापि, सदर परिशिष्ट इतर गौण खनिजे जसे की मुरुम, माती, काळा दगड व जांभा दगड इत्यादीबाबत लागू नाही याची कृपया नोंद घ्यावी.

२. सदर शासन परिपत्रक महाराष्ट्र शासनाच्या www.maharashtra.gov.in या संकेतस्थळावर उपलब्ध करण्यात आले असून त्याचा संकेतांक २०१७०६१३१७५३०७८८१९ असा आहे. सदर शासन परिपत्रक डिजिटल स्वाक्षरीने साक्षांकित करून काढण्यात येत आहे. महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने.

**Rajendra
Kshirsagar**

Digitally signed by Rajendra Kshirsagar
DN: c=IN, o=Government Of
Maharashtra, ou=Revenue And Forest
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(राजेंद क्षीरसागर)
शासनाचे उप सचिव

प्रत,

- १) मा.राज्यपाल यांचे सचिव, राजभवन, मलबार हिल, मुंबई. (पत्राने)
- २) मा.मुख्यमंत्री महाराष्ट्र राज्य यांचे अपर मुख्य सचिव, मंत्रालय, मुंबई.
- ३) मा.मंत्री (महसूल) यांचे खाजगी सचिव, मंत्रालय, मुंबई.
- ४) मा.राज्यमंत्री (महसूल) यांचे खाजगी सचिव, मंत्रालय, मुंबई.
- ५) सर्व मा.मंत्री व सर्व मा.राज्यमंत्री यांचे खाजगी सचिव, मंत्रालय, मुंबई.
- ६) मा.मुख्य सचिव, महाराष्ट्र राज्य, मंत्रालय, मुंबई.
- ७) सर्व मंत्रालयीन विभाग.
- ८) प्रधान मुख्य वन संरक्षक, नागपूर
- ९) सर्व विभागीय आयुक्त.
- १०) मुख्य कार्यकारी अधिकारी, महाराष्ट्र मेरीटाईम बोर्ड, बेलार्ड इस्टेट, मुंबई-४०० ००१

Annexure-VI A

Action to be taken to allow extraction & transportation of secondary minerals.

GOVERNMENT OF MAHARASHTRA

Revenue & Forest Department

Government Resolution No. Gaukhani-10/0316/C. No.204/B

Hutatma Rajguru Chowk, Madam Cama road,

Mantralaya, Mumbai-400 032

Dated: 14/06/2017

- Read:** (1) Maharashtra Minor Mineral Excavation (Development & Regulation) Rules, 2013
- (2) Government Resolution, Revenue & Forest Department No. Gaukhani 10/0512/C. No.300/B dated 12 March, 2013.
- (3) Central Government, Ministry of Environment, Forest and Climate Change, Notification No. S.O. 141(E), dated 15 January, 2016.
- (4) Government Letter Revenue & Forest Department No. Gaukhani 10/0216/C. No.158/B dated 24 February, 2016 & 22 March, 2016.

GOVERNMENT CIRCULAR

In the context of No.1 of Minor Mineral Development and Regulation Rules, 2013, the procedure to be followed regarding permission for excavation and transportation of minor minerals has been prescribed. Also the Government has prescribed the procedure to be followed for sand extraction as per Government Resolution No.2 in

this context. However, the State Government has been receiving a large number of complaints from the people's representatives, the public and media regarding the non effective implementation of the provisions of the law relating to mining and transportation of secondary minerals. Accordingly, after considering the issue of permitting the extraction and transportation of secondary minerals instructions are being given in this Government Circular to take action as follows:-

- (i) According to Rule 2 (j) of Maharashtra Minor Mineral Excavation (Development & Regulation) Rules, 2013, Tahsildars have been provided upto 500 brasses, Sub Divisional Officers upto 501 to 200 brasses, Collectors upto 2001 to 25,000 brasses. For representation of District Mining Plan in Rule 58 of the said Rules, a committee has been constituted under the Chairmanship of Government. After the approval of this mining scheme by the District Level Environment Impact Management Authority, the decision regarding

issuance of secondary mineral extraction licenses should be taken without delay at the level of the competent authority concerned. There is no need to get approval of District Environment Impact Assessment Authority for issuing this license.

(ii) Rule 65 of the said Rules provides that the competent authority after receiving the application and after verification of the required documents within 30 days from the receipt of such application may issue or reject the license as he deems fit. Care should be taken to take a decision in such a case without failing within the prescribed period.

(iii) It shall be mandatory for the concerned Licensee to apply to the competent authority atleast 30 days before the expiration date of the secondary mineral extraction license or the amount sanctioned under it. If the concerned competent authority decides to issue a new license on the application after the expiry of the previous license or after the excavation of the approved

quantity, the period from the expiration of the previous license or from the date of completion of excavation of the approved quantity in the previous license shall be within the license period. Excavation carried out by the licensee during the period should not be considered illegal and permissible ownership and other charges should be recovered without penalizing it.

(iv) Notification No. Off. Order 141 (A) dated 15.01.2016 of Ministry of Environment, Dense and Climate Change of Central Government regarding ongoing excavation and excavation from river basin, the monitoring process should be implemented as prescribed in Appendix 12 of the said order. However, please note that this supplement does not apply to other secondary minerals such as acne, clay, blackstone and jaggery.

2. This Government Circular has been made available on the website of Government of Maharashtra www.maharashtra.gov.in and its codes

201706131753078819. This Government Circular is being attested with digital signature.

According to the order and in the name of Governor of Maharashtra.

Sd/-
(Rajendra Kshirsagar)
Dy. Secretary of Government

Copy to:

- 1) Secretary to Hon'ble Governor, Rajbhavan, Malbar Hill, Mumbai.
- 2) Upper Chief Secretary to Hon'ble Chief Ministry, State of Maharashtra, Mantralaya, Mumbai.
- 3) Personal Secretary to Hon'ble Minister (Revenue), Mantralaya, Mumbai.
- 4) Personal Secretary to Hon'ble State Minister (Revenue), Mantralaya, Mumbai.
- 5) All Personal Secretary to Hon'ble Ministers and Hon'ble State Ministers, Mantralaya, Mumbai.
- 6) Hon'ble Chief Secretary, Maharashtra State, Mantralaya, Mumbai.
- 7) All Ministerial Departments.
- 8) Chief Conservator of Forests, Nagpur.
- 9) All Divisional Commissioners
- 10) All Chief Executive Officers, Maharashtra Maritime Board, Bellard Estate, Mumbai-400 001.

- 10 का.आ. 562(अ) तारीख 26 फ़रवरी 2014;
11. का.आ. 637(अ) तारीख 28 फ़रवरी 2014;
12. का.आ. 1599(अ) तारीख 25 जून 2014;
13. का.आ. 2601(अ) तारीख 7 अक्टूबर 2014;
14. का.आ. 2600(अ) तारीख 9 अक्टूबर 2014
15. का.आ. 3252(अ) तारीख 22 दिसंबर 2014;
16. का.आ. 382(अ) तारीख 3 फरवरी, 2015;
17. का.आ. 811(अ) तारीख 23 मार्च, 2015;
18. का.आ. 996(अ) तारीख 10 अप्रैल 2015;
19. का.आ. 1142(अ) तारीख 17 अप्रैल 2015;
20. का.आ. 1141(अ) तारीख 29 अप्रैल 2015;
21. का.आ. 1834(अ) तारीख 6 जुलाई 2015;

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 15th January, 2016

S.O. 141(E).—Whereas in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), a draft notification for making certain amendments in the Environment Impact Assessment Notification, 2006, issued *vide* number S.O. 1533(E), dated the 14th September 2006, was published under sub-rule (3) of rule (5) of the Environment (Protection) Rules, 1986, *vide* number S.O. 2588(E), dated 22nd September, 2015, inviting objections and suggestions from all persons likely to be affected thereby, within a period of sixty days from the date of publication on which copies of Gazette containing the said notification were available to the public;

And whereas, copies of said notification were made available to the public on 22nd September 2015;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

And whereas, in pursuance to the order of Hon'ble Supreme Court dated the 27th February, 2012 in I.A. No.12-13 of 2011 in Special Leave Petition (C) No.19628-19629 of 2009, in the matter of Deepak Kumar etc. Vs. State of Haryana and Others etc., prior environmental clearance has now become mandatory for mining of minor minerals irrespective of the area of mining lease;

And whereas, as a result of the above said Order of Hon'ble Supreme Court, the number of cases which are now required to obtain prior environmental clearance has increased substantially;

And whereas, the Hon'ble National Green Tribunal, *vide* its order dated the 13th January, 2015 in the matter regarding sand mining has directed for making a policy on environmental clearance for mining leases in cluster for minor minerals;

And whereas, the State Governments have represented for streamlining the process of environmental clearance for mining of minor mineral;

And whereas, the Ministry of Environment, Forest and Climate Change in consultation with State Governments has prepared Guidelines on Sustainable Sand Mining detailing the provisions on environmental clearance for cluster, creation of District Environment Impact Assessment Authority and proper monitoring of sand mining using information technology and information technology enabled services to track the mined out material from source to destination;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following amendments in the said notification, namely:-

In the said notification,-

(a) in paragraph 2, after the words “in the said Schedule”, the following words shall be inserted, namely:-
“and at District level, the District Environment Impact Assessment Authority (DEIAA) for matters falling under Category ‘B2’ for mining of minor minerals in the said Schedule”;

(b) after paragraph 3, the following paragraph shall be inserted, namely:-

“3 A. District Level Environment Impact Assessment Authority:-

- (1) A District Level Environment Impact Assessment Authority hereinafter referred to as the DEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of four members including a Chairperson and a Member-Secretary.
 - (2) The District Magistrate or District Collector shall be the Chairperson of the DEIAA.
 - (3) The Sub-Divisional Magistrate or Sub-Divisional Officer of the district head quarter of the concerned district of the State shall be the Member-Secretary of the DEIAA.
 - (4) The other two members of the DEIAA shall be the senior most Divisional Forest Officer and one expert. The expert shall be nominated by the Divisional Commissioner of the Division or Chief Conservator of Forest, as the case may be. The term and qualifications of the expert fulfilling the eligibility criteria are given in Appendix VII to this notification.
 - (5) The members of the DEIAA who are serving officers of the concerned State Government or the Union territory Administration shall be *ex-officio* members except the expert member.
 - (6) The District Level Expert Appraisal Committee hereinafter referred to as the DEAC shall comprise of eleven members, including a Chairman and a Member-Secretary.
 - (7) The senior most Executive Engineer, Irrigation Department in the district of respective State Governments or Union territory Administration shall be the Chairperson of the DEAC.
 - (8) The Assistant Director or Deputy Director of the Department of Mines and Geology or District Mines Officer or Geologist of the district shall be the Member-Secretary of the DEAC in that order.
 - (9) A representative of the State Pollution Control Board or Committee, senior most Sub-Divisional Officer (Forest) in the district, representative of Remote Sensing Department or Geology Department or State Ground Water Department, one occupational health expert or Medical Officer to be nominated by the District Magistrate or District Collector, Engineer from Zila Parishad, and three expert members to be nominated by the Divisional Commissioner or Chief Conservator of Forest, as the case may be, shall be the other members of the DEAC. The term and qualifications of the experts fulfilling the eligibility criteria are given in Appendix VII to this notification.
 - (10) The members of the DEAC who are serving officers of the concerned State Government or the Union territory Administration shall be *ex-officio* members except the expert members.
 - (11) The District Magistrate or District Collector shall notify an agency to act as Secretariat for the DEIAA and the DEAC and shall provide all financial and logistic support for their statutory functions.
 - (12) The DEIAA and DEAC shall exercise the powers and follow the procedure as specified in the said notification, as amended from time to time.
 - (13) The DEAC shall function on the principle of collective responsibility and the Chairman shall endeavor to reach a consensus in each case and if consensus cannot be reached, the view of the majority shall prevail.”;
- (c) in paragraph 4, after sub-paragraph (iii), the following sub-paragraph shall be inserted, namely:-
“(iv) The ‘B2’ Category projects pertaining to mining of minor mineral of lease area less than or equal to five hectare shall require prior environmental clearance from DEIAA. The DEIAA shall base its decision on the recommendations of DEAC, as constituted for this notification.” ;
- (d) for paragraph 5, the following paragraph shall be substituted, namely:-

“5. Screening, Scoping and Appraisal Committees:-

The same Expert Appraisal Committees (EACs) at the Central Government, SEACs at the State or Union territory level and DEAC at the district level shall screen, scope and appraise projects or activity in category ‘A’, ‘B1 and B2’ and ‘B2’ projects for mining of minor minerals of lease area less than and equal to five hectare respectively. EAC, SEACs and DEACs shall meet at least once every month.

(a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union

territory Administration with identical composition. DEAC at the district level shall be constituted by the Central Government as per the composition given in paragraph 3 A.

(b) The Central Government may with the prior concurrence of the concerned State Governments or the Union territory Administration constitute one SEAC for more than one State or Union territory for reasons of administrative convenience and cost.

(c) The EAC and SEAC shall be reconstituted after every three years.

(d) The authorised members of the EAC, SEACs and DEACs concerned, may inspect any site connected with the project or activity in respect of which the prior environmental clearance is sought for the purpose of screening or scoping or appraisal with prior notice of at least seven days to the project proponent who shall provide necessary facilities for the inspection.

(e) The EAC, SEACs and DEACs shall function on the principle of collective responsibility. The Chairperson shall endeavor to reach a consensus in each case and if consensus cannot be reached the view of the majority shall prevail.”;

(e) for paragraph 6, the following paragraph shall be substituted, namely:-

“6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made by the project proponent in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II after the identification of prospective site (s) for the project and/or activities to which the application relates; and in Form 1M for mining of minor minerals up to five hectare under Category ‘B2’ projects, as given in Appendix VIII, before commencing any construction activity, or preparation of land, or mining at the site by the project proponent. The project proponent shall furnish along with the application, a copy of the pre-feasibility project report, in addition to Form 1, Form 1A, and Form 1M; and in case of construction projects or activities (item 8 of the Schedule), a copy of the conceptual plan shall be provided instead of pre-feasibility report.”;

(f) in paragraph 7,-

(i) in sub-paragraph (i), under the heading “I. Stage (1)- Screening:”, the existing sub-paragraph shall be lettered as sub-paragraph “(A)” and after sub-paragraph as so lettered, the following sub-paragraph shall be inserted, namely:-

“(B) The cases as specified in Appendix IX shall be exempted from prior environmental clearance.”;

(ii) after sub-paragraph 7 (ii), the following sub-paragraph shall be inserted, namely:-

“7 (iii) Preparation of District Survey Report for Sand Mining or River Bed Mining and Mining of other Minor Minerals:

(a) The prescribed procedure for preparation of District Survey Report for sand mining or river bed mining and mining of other minor minerals is given in Appendix X.

(b) The prescribed procedure for environmental clearance for mining of minor minerals including cluster situation is given in Appendix XI.”;

(g) in paragraph 8,-

(i) for the letters and word “EAC or SEAC”, the words and letters “EAC or SEAC or DEAC” shall be substituted;

(ii) for the words “Expert Appraisal Committee or State Level Expert Appraisal Committee” wherever they occur, the words “Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee” shall be substituted;

(h) in paragraph 9, in sub-paragraph (i),-

for the words “Expert Appraisal Committee or State Level Expert Appraisal Committee”, the words “Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee” shall be substituted;

(i) in paragraph 10, after sub-paragraph (iii), the following sub-paragraph shall be inserted, namely:-

“(iv) The prescribed procedure for sand mining or river bed mining and monitoring is given in Appendix XII.”;

(j) in paragraph 11, -

for the words “Expert Appraisal Committee or State Level Expert Appraisal Committee”, the words “Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee” shall be substituted;

(k) in the Schedule,-

(i) for item 1 (a) and the entries relating thereto, the following item and entries shall be substituted, namely:-

(1)	(2)	(3)	(4)	(5)
“1(a)	(i) Mining of minerals	≥50 ha of mining lease area in respect of non-coal mine lease >150 ha of mining lease area in respect of coal mine lease Asbestos mining	<50 ha of mining lease area in respect of non-coal mine lease ≤150 ha of mining lease area in respect of coal mine lease	General Conditions shall apply except: (i) for project or activity of mining of minor minerals of Category ‘B2’ (up to 25 ha of mining lease area); (ii) River bed mining projects on account of inter-state boundary.

		irrespective of mining area		<p>Note:</p> <p>(1) Mineral prospecting is exempted. ”;</p> <p>(2) The prescribed procedure for environmental clearance for mining of minor minerals including cluster situation is given in Appendix XI.”;</p> <p>(3) The mining leases which have obtained environmental clearance under Environment Impact Assessment Notification, 1994 and Environment Impact Assessment Notification, 2006 shall not require fresh environmental clearance during renewal provided the project has valid and subsisting environmental clearance.</p>
	(ii) Slurry pipelines (coal lignite and other ores) passing through national parks or sanctuaries or coral reefs, ecologically sensitive areas.	All projects.		

(l) after Appendix VI, the following appendices shall be inserted, namely:-

“APPENDIX VII

(See paragraph 3 A)

Qualifications and terms for the Experts in DEIAA and DEAC

1. **Qualification:** The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA or M Sc Degree or (ii) in case of Engineering/ Technology/ Architectural discipline, 4 years formal training course together with prescribed practical training in the field leading to a B. Tech/ B.E./ B. Arch. Degree, or (iii) Other professional degree (e.g. MBA etc.) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/ article ship and pass examinations conducted by the concerned professional associations (e.g. Chartered Accountancy) or (v) a University degree, followed by two years of formal training in a University or Service Academy (e.g. MBA/MPA etc.). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.
2. **Expert:** A professional fulfilling the above eligibility criteria with at least 10 years of relevant experience in the field or with an advanced degree (e.g. Ph. D) in a concerned field with at least 5 years of relevant experience.
3. **Age:** Below 70 years. However, in the event of non-availability of paucity of experts in a given field, the maximum age of a member may be allowed up to 75 years.
4. **Fields:** Experts in Mining, Geology, Hydrology, Remote Sensing, Environment Quality, Environment Impact Assessment Process, Risk Assessment, Life Sciences, Marine Sciences, Forestry and Wildlife, Environmental Economics, Bio-diversity, and River Ecology.

5. **Tenure:** The maximum tenure of expert members shall be for two terms of three years each.
6. The Expert Members may not be removed prior to expiry of the tenure without cause and proper enquiry.

APPENDIX VIII
(See paragraph 6)

FORM 1 M

APPLICATION FOR MINING OF MINOR MINERALS UNDER CATEGORY 'B2' FOR LESS THAN AND EQUAL TO FIVE HECTARE

(II) Basic Information

- (viii) Name of the Mining Lease site:
(ix) Location / site (GPS Co-ordinates):
(x) Size of the Mining Lease (Hectare):
(xi) Capacity of Mining Lease (TPA):
(xii) Period of Mining Lease:
(xiii) Expected cost of the Project:
(xiv) Contact Information:

Environmental Sensitivity

Sl. No.	Areas	Distance in kilometer / Details
1.	Distance of project site from nearest rail or road bridge over the concerned River, Rivulet, Nallah etc.	
2.	Distance from infrastructural facilities Railway line National Highway State Highway Major District Road Any Other Road Electric transmission line pole or tower Canal or check dam or reservoirs or lake or ponds In-take for drinking water pump house Intake for Irrigation canal pumps	
3.	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value	
4.	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests	
5.	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration	
6.	Inland, coastal, marine or underground waters	
7.	State, National boundaries	
8.	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas	
9.	Defence installations	
10.	Densely populated or built-up area, distance from nearest human habitation	
11.	Areas occupied by sensitive man-made land uses (hospitals, schools, places of worship, community facilities)	
12.	Areas containing important, high quality or scarce resources (ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals)	
13.	Areas already subjected to pollution or environmental damage. (those where existing legal environmental standards are exceeded)	
14.	Areas susceptible to natural hazard which could cause the project to present environmental problems (earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions)	

15.	Is proposed mining site located over or near fissure / fracture for ground water recharge	
16.	Whether the proposal involves approval or clearance under the following Regulations or Acts, namely:- (a) The Forest (Conservation) Act, 1980; (b) The Wildlife (Protection) Act, 1972; (c) The Coastal Regulation Zone Notification, 2011. If yes, details of the same and their status to be given.	
17.	Forest land involved (hectares)	
18.	Whether there is any litigation pending against the project and/or land in which the project is propose to be set up? (a) Name of the Court (b) Case No. (c) Orders or directions of the Court, if any, and its relevance with the proposed project.	

(Signature of Project Proponent
Along with name and address)

APPENDIX – IX

[See paragraph 7(i) (B)]

EXEMPTION OF CERTAIN CASES FROM REQUIREMENT OF ENVIRONMENTAL CLEARANCE

The following cases shall not require prior environmental clearance, namely:-

1. Extraction of ordinary clay or sand, manually, by the Kumhars (Potter) to prepare earthen pots, lamp, toys, etc. as per their customs.
2. Extraction of ordinary clay or sand, manually, by earthen tile makers who prepare earthen tiles.
3. Removal of sand deposits on agricultural field after flood by farmers.
4. Customary extraction of sand and ordinary earth from sources situated in Gram Panchayat for personal use or community work in village.
5. Community works like de-silting of village ponds or tanks, construction of village roads, ponds, bunds undertaken in Mahatama Gandhi National Rural Employment and Guarantee Schemes, other Government sponsored schemes, and community efforts.
6. Dredging and de-silting of dams, reservoirs, weirs, barrages, river, and canals for the purpose of their maintenance, upkeep and disaster management.
7. Traditional occupational work of sand by Vanjara and Oads in Gujarat *vide* notification number GU/90(16)/MCR-2189(68)/5-CHH, dated the 14th February, 1990 of the Government of Gujarat.
8. Digging of well for irrigation or drinking water.
9. Digging of foundation for buildings not requiring prior environmental clearance.
10. Excavation of ordinary earth or clay for plugging of any breach caused in canal, nala, drain, water body, etc., to deal with any disaster or flood like situation upon orders of District Collector or District Magistrate.
11. Activities declared by State Government under legislations or rules as non-mining activity with concurrence of the Ministry of Environment, Forest and Climate Change, Government of India.

APPENDIX - X

[See paragraph 7 (iii) (a)]

PROCEDURE FOR PREPARATION OF DISTRICT SURVEY REPORT

The main objective of the preparation of District Survey Report (as per the Sustainable Sand Mining Guideline) is to ensure the following:

Identification of areas of aggradations or deposition where mining can be allowed; and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area.

The report shall have the following structure:

1. Introduction
2. Overview of Mining Activity in the District
3. The List of Mining Leases in the District with location, area and period of validity
4. Details of Royalty or Revenue received in last three years
5. Detail of Production of Sand or Bajari or minor mineral in last three years
6. Process of Deposition of Sediments in the rivers of the District
7. General Profile of the District
8. Land Utilization Pattern in the district: Forest, Agriculture, Horticulture, Mining etc.

9. Physiography of the District
10. Rainfall: month-wise
11. Geology and Mineral Wealth

In addition to the above, the report shall contain the following:

- (a) District wise detail of river or stream and other sand source.
- (b) District wise availability of sand or gravel or aggregate resources.
- (c) District wise detail of existing mining leases of sand and aggregates.

A survey shall be carried out by the DEIAA with the assistance of Geology Department or Irrigation Department or Forest Department or Public Works Department or Ground Water Boards or Remote Sensing Department or Mining Department etc. in the district.

Drainage system with description of main rivers

S. No.	Name of the River	Area drained (Sq. Km)	% Area drained in the District

Salient Features of Important Rivers and Streams:

S. No.	Name of the River or Stream	Total Length in the District (in Km)	Place of origin	Altitude at Origin

Portion of the River or Stream Recommended for Mineral Concession	Length of area recommended for mineral concession (in kilometer)	Average width of area recommended for mineral concession (in meters)	Area recommended for mineral concession (in square meter)	Mineable mineral potential (in metric tonne) (60% of total mineral potential)

Mineral Potential

Boulder (MT)	Bajari (MT)	Sand (MT)	Total Mineable Mineral Potential (MT)

Annual Deposition

S. No.	River or Stream	Portion of the river or stream recommended for mineral concession	Length of area recommended for mineral concession (in kilometer)	Average width of area recommended for mineral concession (in meters)	Area recommended for mineral concession (in square meter)	Mineable mineral potential (in metric tonne) (60% of total mineral potential)
Total for the District						

A Sub-Divisional Committee comprising of Sub-Divisional Magistrate, Officers from Irrigation department, State Pollution Control Board or Committee, Forest department, Geology or mining officer shall visit each site for which environmental clearance has been applied for and make recommendation on suitability of site for mining or prohibition thereof.

Methodology adopted for calculation of Mineral Potential:

The mineral potential is calculated based on field investigation and geology of the catchment area of the river or streams. As per the site conditions and location, depth of minable mineral is defined. The area for removal of the mineral in a river or stream can be decided depending on geo-morphology and other factors, it can be 50 % to 60 % of the area of a particular river or stream. For example in some hill States mineral constituents like boulders, river born Bajri, sand up

to a depth of one meter are considered as resource mineral. Other constituents like clay and silt are excluded as waste while calculating the mineral potential of particular river or stream.

The District Survey Report shall be prepared for each minor mineral in the district separately and its draft shall be placed in the public domain by keeping its copy in Collectorate and posting it on district's website for twenty one days. The comments received shall be considered and if found fit, shall be incorporated in the final Report to be finalised within six months by the DEIAA.

The District Survey Report shall form the basis for application for environmental clearance, preparation of reports and appraisal of projects. The Report shall be updated once every five years.

APPENDIX - XI

[See paragraph 7 (iii) (b)]

PROCEDURE FOR ENVIRONMENTAL CLEARANCE FOR MINING OF MINOR MINERALS INCLUDING CLUSTER

The following policy shall be followed for environmental clearance of mining of minor minerals including cluster situation:-

- (1). The data provided by the States (Sustainable Sand Mining Guidelines) shows that most of the mining leases for minor minerals are of lease area less than 5 hectare. It is also reported that in hill States getting a stretch in river with area more than 5 hectare is very uncommon. So the size of lease for minor minerals including river sand mining will be determined by the States as per their circumstances.
- (2). The mining of minor minerals is mostly in clusters. The Environment Impact Assessment or Environment Management Plan are required to be prepared for the entire cluster in order to capture all the possible externalities. These reports shall capture carrying capacity of the cluster, transportation and related issues, replenishment and recharge issues, geo-hydrological study of the cluster area. The Environment Impact Assessment or Environment Management Plan shall be prepared by the State or State nominated Agency or group of project proponents in the Cluster or the project proponent in the cluster.
- (3). There shall be one public consultation for entire cluster after which the final Environment Impact Assessment or Environment Management Plan report for the cluster shall be prepared.
- (4). Environmental clearance shall be applied for and issued to the individual project proponent. The individual lease holders in cluster can use the same Environment Impact Assessment or Environment Management Plan for application for environmental clearance. The cluster Environment Impact Assessment or Environment Management Plan shall be updated as per need keeping in view any significant change.
- (5). The details of cluster Environment Impact Assessment or Environment Management Plan shall be reflected in each environmental clearance in that cluster and DEAC, SEAC, and EAC shall ensure that the mitigative measures emanating from the Environment Impact Assessment or Environment Management Plan study are fully reflected as environmental clearance conditions in the environmental clearance's of individual project proponents in that cluster.
- (6). A cluster shall be formed when the distance between the peripheries of one lease is less than 500 meters from the periphery of other lease in a homogeneous mineral area.
- (7). Form 1M, Pre-Feasibility Report and mine plan for Category 'B2' projects for mining of minor minerals shall be prepared by the Registered Qualified Person or Accredited Consultants of Quality Council of India, National Accreditation Board for Education and Training. The Environment Impact Assessment or Environment Management Plan for Category 'A' and Category 'B1' projects shall be prepared by the accredited consultants of Quality Council of India, National Accreditation Board for Education and Training.
- (8). The SEIAAs shall have supervisory jurisdiction over the DEIAAs and decisions of DEIAA shall be reviewed by the SEIAA without prejudice to any provisions under any existing law.

Schematic Presentation of Requirements on Environmental Clearance of Minor Minerals including cluster situation

Area of Lease (Hectare)	Category of Project	Requirement of EIA / EMP	Requirement of Public Hearing	Requirement of EC	Who can prepare EIA/EMP	Who will apply for EC	Authority to appraise/ grant EC	Authority to monitor EC compliance
EC Proposal of Sand Mining and other Minor Mineral Mining on the basis of individual mine lease								
0 – 5ha	'B2'	Form –1M, PFR and Approved Mine Plan	No	Yes	Project Proponent	Project Proponent	DEAC/ DEIAA	DEIAA SEIAA SPCB CPCB MoEFCC Agency

> 5 ha and < 25 ha	'B2'	Form -I, PFR and Approved Mine Plan and EMP	No	Yes	Project Proponent	Project Proponent	SEAC / SEIAA	nominated by MoEFCC
≥ 25ha and < 50ha	'B1'	Yes	Yes	Yes	Project Proponent	Project Proponent	SEAC/ SEIAA	
≥ 50 ha	'A'	Yes	Yes	Yes	Project Proponent	Project Proponent	EAC/ MoEFCC	
EC Proposal of Sand Mining and other Minor Mineral Mining in cluster situation								
Cluster area of mine leases up to 5 ha	'B2'	Form -1M, PFR and Approved Mine Plan	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	DEAC/ DEIAA/	DEIAA SEIAA SPCB CPCB MoEFCC Agency nominated by MoEFCC
Cluster area of Mine leases > 5 ha and < 25 ha with no individual lease > 5 ha	'B2'	Form -I, PFR and Approved Mine Plan and one EMP for all leases in the Cluster	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	DEAC/ DEIAA/	
Cluster of mine leases of area ≥ 25 hectares with individual lease size < 50ha	'B1'	Yes	Yes	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	SEAC/ SEIAA	
Cluster of any size with any of the individual lease ≥ 50ha	'A'	Yes	Yes	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	EAC/ MoEFCC	

APPENDIX - XII

[See paragraph 10 (iv)]

PROCEDURE FOR MONITORING OF SAND MINING OR RIVER BED MINING

1. The security feature of Transport Permit shall be as under:

- (a) Printed on Indian Banks' Association (IBA) approved Magnetic Ink Character Recognition (MICR) Code paper.
- (b) Unique Barcode.
- (c) Unique Quick Response (QR) code.
- (d) Fugitive Ink Background.
- (e) Invisible Ink Mark.
- (f) Void Pantograph.
- (g) Watermark.

2. Requirement at Mine Lease Site:

- (a) Small Size Plot (Up to 5 hectare): Android Based Smart Phone.

- (b) Large Size Plots (More than 5 hectare): CCTV camera, Personal Computer (PC), Internet Connection, Power Back up.
- (c) Access control of mine lease site.
- (d) Arrangement for weight or approximation of weight of mined out mineral on basis of volume of the trailer of vehicle used.

3. Scanning of Transport Permit or Receipt and Uploading on Server:

- (a) Website: Scanning of receipt on mining site can be done through barcode scanner and computer using the software;
- (b) Android Application: Scanning on mining site can be done using Android Application using smart phone. It will require internet availability on SIM card;
- (c) SMS: Transport Permit or Receipt shall be uploaded on server even by sending SMS through mobile. Once Transport Permit or Receipt get uploaded, an unique invoice code gets generated with its validity period.

4. Proposed working of the system:

The State Mining Department should print the Transport Permit or Receipt with security features enumerated at Paragraph 1 above and issue them to the mine lease holder through the District Collector. Once these Transport Permits or Receipts are issued, they would be uploaded on the server against that mine lease area. Each receipt should be preferably with pre-fixed quantity, so the total quantity gets determined for the receipts issued.

When the Transport Permit or Receipt barcode gets scanned and invoice is generated, that particular barcode gets used and its validity time is recorded on the server. So all the details of transporting of mined out material can be captured on the server and the Transport Permit or Receipt cannot be reused.

5. Checking On Route:

The staff deployed for the purpose of checking of vehicles carrying mined mineral should be in a position to check the validity of Transport Permit or Receipt by scanning them using website, Android Application and SMS.

6. Breakdown of Vehicle:

In case the Vehicle breakdown, the validity of Transport Permit or Receipt shall be extended by sending SMS by driver in specific format to report breakdown of vehicle. The server will register this information and register the breakdown. The State can also establish a call centre, which can register breakdowns of such vehicles and extend the validity period. The subsequent restart of the vehicle also should be similarly reported to the server or call centre.

7. Tracking of Vehicles:

The route of vehicle from source to destination can be tracked through the system using check points, RFID Tags, and GPS tracking.

8. Alerts or Report Generation and Action Review:

The system will enable the authorities to develop periodic report on different parameters like daily lifting report, vehicle log or history, lifting against allocation, and total lifting. The system can be used to generate auto mails or SMS. This will enable the District Collector or District Magistrate to get all the relevant details and shall enable the authority to block the scanning facility of any site found to be indulged in irregularity. Whenever any authority intercepts any vehicle transporting illegal sand, it shall get registered on the server and shall be mandatory for the officer to fill in the report on action taken. Every intercepted vehicle shall be tracked.

The monitoring of mined out mineral, environmental clearance conditions and enforcement of Environment Management Plan will be ensured by the DEIAA, SEIAA and the State Pollution Control Board or Committee. The monitoring arrangements envisaged above shall be put in place not later than three months. The monitoring of enforcement of environmental clearance conditions shall be done by the Central Pollution Control Board, Ministry of Environment, Forest and Climate Change and the agency nominated by the Ministry for the purpose.”.

[No. Z-11013/98/2014-IA-II (M)]

MANOJ KUMAR SINGH, Jt. Secy.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* number S.O. 1533 (E), dated the 14th September, 2006 and subsequently amended *vide* the following numbers :-

1. S.O. 1737 (E) dated the 11th October, 2007;
2. S.O. 3067 (E) dated the 1st December, 2009;
3. S.O. 695 (E) dated the 4th April, 2011;
4. S.O. 2896 (E) dated the 13th December, 2012;
5. S.O. 674 (E) dated the 13th March, 2013;
6. S.O. 2204 (E) dated the 19th July 2013;
7. S.O. 2555 (E) dated the 21st August, 2013;
8. S.O. 2559 (E) dated the 22nd August, 2013;
9. S.O. 2731 (E) dated the 9th September, 2013;
10. S.O. 562 (E) dated the 26th February, 2014;
11. S.O. 637 (E) dated the 28th February, 2014;
12. S.O. 1599 (E) dated the 25th June, 2014;
13. S.O. 2601 (E) dated the 7th October, 2014;
14. S.O. 2600 (E) dated the 9th October, 2014
15. S.O. 3252 (E) dated the 22nd December, 2014;
16. S.O. 382 (E) dated the 3rd. February, 2015;
17. S.O. 811 (E) dated the 23rd March, 2015;
18. S.O. 996 (E) dated the 10th April, 2015;
19. S.O. 1142 (E) dated the 17th April, 2015;
20. S.O. 1141 (E) dated the 29th April, 2015;
21. S.O. 1834 (E) dated the 6th July, 2015.

Annexure-VII A

THE GAZETTE OF INDIA · EXTRAORDINARY

[PART II—SEC. 3(ii)]

1.	ज्येष्ठतम कार्य पालक इंजीनियर, सिंचाई विभाग	अध्यक्ष
2.	ज्येष्ठतम उप प्रभागीय अधिकारी (वन)	सदस्य
3.	सुदूर संवेदन विभाग या जियोलोजी विभाग या राज्य भूजल विभाग का जिला मजिस्ट्रेट या जिला कलक्टर द्वारा नामनिर्दिष्ट किया जाने वाला प्रतिनिधि	सदस्य
4.	जिला मजिस्ट्रेट या जिला कलक्टर द्वारा नामनिर्दिष्ट किया जाने वाला व्यवसायिक स्वास्थ्य विशेषज्ञ या चिकित्सा अधिकारी	सदस्य
5.	जिला परिषद् से इंजीनियर	सदस्य
6.	राज्य प्रदूषण नियंत्रण बोर्ड या समिति का प्रतिनिधि	सदस्य
7.	प्रभागीय आयुक्त या मुख्य वन परिरक्षक द्वारा नामनिर्दिष्ट किया जाने वाला विशेषज्ञ	सदस्य
8.	प्रभागीय आयुक्त या मुख्य वन परिरक्षक द्वारा नामनिर्दिष्ट किया जाने वाला विशेषज्ञ	सदस्य
9.	प्रभागीय आयुक्त या मुख्य वन परिरक्षक द्वारा नामनिर्दिष्ट किया जाने वाला विशेषज्ञ	सदस्य
10.	ज्येष्ठतम सहायक इंजीनियर, लोक निर्माण विभाग	सदस्य
11.	जिले में सहायक निदेशक या उप निदेशक या जिला खान अधिकारी या भूगर्भविद, उसी क्रम में	सदस्य-सचिव

6. डीईएसी के अध्यक्ष और सदस्य जिले में अपनी पदावधि के दौरान पद धारण करेंगे तथा गैर शासकीय सदस्यों सक्षम प्राधिकारी द्वारा उनके नामनिर्देशन की तारीख से तीन वर्ष की अवधि के लिए पद धारण करेंगे।

7. डीईएसी ऐसी शक्तियों का प्रयोग करेगी और ऐसी प्रक्रिया का अनुसरण करेगी जो उक्त राजपत्र की अधिसूचना में विनिर्दिष्ट हैं।

8. डीईएसी सामूहिक उत्तरदायित्व के सिद्धांत पर कार्य करेगी और अध्यक्ष प्रत्येक मामले में सर्वसम्मति पर पहुंचने का प्रयास करेगा और यदि सर्वसम्मति पर नहीं पहुंचा जा सकता है तो बहुमत का मत अभिभावी होगा।

9. जिले का जिला मजिस्ट्रेट या जिला कलक्टर डी.ई.ए.सी. के लिए सचिवालय के रूप में कार्य करने के लिए किसी अभिकरण को अधिसूचित करेगा और अभिकरण सभी संभार तंत्र समर्थन जिसके अंतर्गत परिवहन, वास-सुविधा और इसके सभी कानूनी कृत्यों के संबंध में ऐसी अन्य सुविधाएं भी हैं, उपलब्ध कराएगी।

10. जिलों के लिए प्राधिकरण के गैर शासकीय सदस्य बैठक के लिए फीस, यात्रा भत्ता और महंगाई भत्ता के हकदार होंगे जिसका संदाय संबंधित राज्य सरकार के नियमों के अनुसार किया जाएगा।

[सं. जेड-11013/98/2014-आईए-II (एम)]

मनोज कुमार सिंह, संयुक्त सचिव

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 20th January, 2016

S.O.190(E).—In exercise of the powers conferred by sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and in pursuance of the notification of the Government of India in the erstwhile Ministry of Environment and Forest number S.O. 1533 (E), dated the 14th September 2006 (hereinafter referred to as the said notification), the Central Government hereby constitutes the District Level Environment Impact Assessment Authority (DEIAA), for grant of environmental clearance for Category 'B2' Projects for mining of minor minerals, for all the districts in the country (hereinafter referred to as Authority for the districts) comprising of the following members, namely:—

1. District Magistrate or District Collector of the district —Chairperson
 2. Senior most Divisional Forest Officer in the district —Member
 3. An expert member to be nominated by the Divisional Commissioner or Chief Conservator of the Forest —Member
 4. Sub-Divisional Magistrate or Sub-Divisional Officer of the district head quarter —Member-Secretary
2. The Chairperson and official members of the Authority for the districts shall hold office during their tenure in the district on said posts and the expert member shall hold office for a period of three years from the date of nomination by the competent authority.
3. The Authority for the districts shall exercise such powers and follow the procedures as specified in the said notification.
4. The Authority for the districts shall base its decision on the recommendations of the District Level Expert Appraisal Committee constituted under paragraph 5 of this notification.
5. For the purposes of assisting the Authority for the districts, the Central Government hereby constitutes the District Level Expert Appraisal Committee for all the districts of the country (hereinafter referred to as DEAC for the district) comprising of the following members, namely:-

1.	Senior most Executive Engineer, Irrigation Department		—Chairperson
2.	Senior most Sub-Divisional Officer (Forest)		—Member
3.	A representative of Remote Sensing Department or Geology Department or State Ground Water Department to be nominated by the District Magistrate or District Collector		—Member
4.	Occupational health expert or Medical Officer to be nominated by the District Magistrate or District Collector		—Member
5.	Engineer from Zila Parishad		—Member
6.	A representative of State Pollution Control Board or Committee		—Member
7.	An expert to be nominated by the Divisional Commissioner or Conservator of Forest	Chief	—Member
8.	An expert to be nominated by the Divisional Commissioner or Conservator of Forest	Chief	—Member
9.	An expert to be nominated by the Divisional Commissioner or Conservator of Forest	Chief	—Member
10.	Senior most Assistant Engineer, Public Works Department		—Member
11.	Assistant Director or Deputy Director or District Mines Officer or Geologist in the district in that order		—Member- Secretary

6. The Chairperson and the official members of the DEAC shall hold office during their tenure in the district and the non-official members shall hold office for three years from the date of their nomination by the competent authority.
7. The DEAC shall exercise the powers and follow the procedures as specified in the said notification.
8. The DEAC shall function on the principles of collective responsibility and the Chairperson shall endeavor to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.
9. The District Magistrate or District Collector of the district shall notify an agency to act as Secretariat for the Authority for the districts and DEAC. The agency shall provide all logistic support including transportation, accommodation, and such other facilities in respect of all its statutory functions.
10. The non-official members of the Authority for districts and the DEAC shall be entitled to such sitting fees, travelling allowance and dearness allowance which shall be paid in accordance with the concerned rules of the respective State Governments.

[No. Z-11013/98/2014-IA-II (M)]

MANOJ KUMAR SINGH, Jt. Secy.

21. का.आ. 1142(अ), तारीख 17 अप्रैल, 2015 ;
22. का.आ. 1141(अ), तारीख 29 अप्रैल, 2015 ;
23. का.आ. 1834(अ), तारीख 6 जुलाई, 2015 ;
24. का.आ. 2571(अ), तारीख 31 अगस्त, 2015,
25. का.आ. 2572(अ), तारीख 14 सितंबर, 2015,
26. का.आ. 141(अ) 15 जनवरी, 2016,
27. का.आ. 648(अ) तारीख 3 मार्च, 2016 ;
28. का.आ. 2269(अ) तारीख 1 जुलाई, 2016 ;
29. का.आ. 2944(अ), तारीख 14 सितम्बर, 2016;
30. का.आ. 3518(अ), तारीख 23 नवंबर, 2016 ;
31. का.आ. 3999(अ), तारीख 9 दिसंबर, 2016;
32. का.आ. 4241(अ), तारीख 30 दिसम्बर, 2016; और
33. का.आ. 3611(अ), तारीख 25 जुलाई, 2018।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 14th August, 2018

S.O. 3977(E).— Whereas, by notification of the Government of India in the erstwhile Ministry of Environment and Forests vide number S.O.1533 (E), dated the 14th September, 2006 issued under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government directed that on and from the date of its publication, the required construction of new projects or activities or the expansion or modernisation of existing projects or activities listed in the Schedule to the said notification entailing capacity addition with change in process or technology or product mix shall be undertaken in any part of India only after prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified therein;

And whereas, the said Ministry has received requests, for delegation of more powers to State Environment Impact Assessment Authority (SEIAA) and District Environment Impact Assessment Authority (DEIAA) with respect to grant of Environment Clearances;

And whereas clause (a) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 provides that, whenever the Central Government considers that prohibition or restrictions of any industry or carrying on any processes or operation in any area should be imposed, it shall give notice of its intention to do so;

And whereas, a draft notification for making amendments in the Environment Impact Assessment Notification, 2006 in exercise of the powers conferred under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 was published, vide number S.O.3933 (E) dated the 18th December 2017, inviting objections and suggestions from all the persons likely to be affected thereby, within a period of sixty days from the date of publication of said notification in the Gazette of India;

And whereas, copies of the said notification were made available to the public on 18th December 2017;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following further amendments in the Environment Impact Assessment Notification, 2006 namely:-

In the said Notification, in the SCHEDULE, for item 1(a), 1(c), and the Schematic Presentation of Requirements on Environmental Clearance of Minor Minerals including cluster situation in Appendix-XI and entries relating thereto, the following item and entries shall be substituted, namely:

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
1				
Mining, extraction of natural resources and power generation (for a specified production capacity)				
(1)	(2)	(3)	(4)	(5)
1(a)	(i) Mining of minerals (ii) Slurry pipelines (coal, lignite and other ores) passing through national parks / sanctuaries / coral reefs, ecologically sensitive areas.	> 100 ha. of mining lease area in respect of non-coal mine lease. > 150 ha of mining lease area in respect of coal mine lease Asbestos mining irrespective of mining area. All projects.	≤ 100 ha of mining lease area in respect of non-coal mine lease. ≤ 150 ha of mining lease area in respect of coal mine lease.	General Conditions shall apply except: (i) for project or activity of mining of minor minerals of Category 'B2' (up to 25 ha of mining lease area); (ii) for project or activity of mining of minor minerals of Category 'B1' in case of cluster of mining lease area; and (iii) River bed mining projects on account of inter-state boundary. Note: (1) Mineral prospecting is exempted; (2) The prescribed procedure for environmental clearance for mining of minor minerals including cluster situation is given in Appendix XI;
1(c)	(i) River Valley projects (ii) Irrigation projects	(i) ≥ 50 MW hydroelectric power generation; (ii) ≥ 50,000 ha. of culturable command area	(i) ≥ 25 MW and < 50 MW hydroelectric power generation; (ii) > 2000 ha. and < 50,000 ha. of culturable command area.	General Condition shall apply. Note:- (i) Category 'B' river valley projects falling in more than one state shall be appraised at the central Government Level. (ii) Change in irrigation technology having environmental benefits (eg. From flood irrigation to Drip irrigation etc.) by an existing project, leading to increase in Culturable Command Area but without increase in dam height and submergence, will not require amendment/ revision of EC.
			Irrigation system	Requirement of EC
			(a) Minor Irrigation system (≤ 2000 Ha)	Exempted
			(b) Medium irrigation system (> 2000 and < 10,000 ha.)	Required to prepare EMP and to be dealt at State Level (B ₂ category).

			(c) Major irrigation system ($\geq 10,000$ to $< 50,000$ ha.)	Required to prepare EIA/EMP and to be dealt at State Level (B ₁ category).	
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Schematic Presentation of Requirements on Environmental Clearance of Minor Minerals including cluster situation in Appendix-XI:

Area of Lease (Hectare)	Category of Project	Requirement of EIA / EMP/ DSR	Requirement of Public Hearing	Requirement of EC	Who can prepare EIA/ EMP	Who will apply for EC	Authority to appraise/ grant EC	Authority to monitor EC compliance
EC Proposal of Sand Mining and other Minor Mineral Mining on the basis of individual mine lease								
0 - 5ha	'B2'	Form -IM, PFR, DSR and Approved Mine Plan	No	Yes	Project Proponent	Project Proponent	DEAC/ DEIAA	DEIAA SEIAA SPCB CPCB MoEFCC Agency nominated by MoEFCC
> 5 ha and < 25 ha	'B2'	Form -I, PFR, DSR and Approved Mine Plan and EMP	No	Yes	Project Proponent	Project Proponent	SEAC / SEIAA	
≥ 25 ha and ≤ 100 ha	'B1'	Form -I, PFR, DSR and Approved Mine Plan and EIA and EMP	Yes	Yes	Project Proponent	Project Proponent	SEAC / SEIAA	
> 100 ha	'A'	Form -I, PFR, DSR and Approved Mine Plan and EIA and EMP	Yes	Yes	Project Proponent	Project Proponent	EAC/ MoEFCC	
EC Proposal of Sand Mining and other Minor Mineral Mining in cluster situation								
Cluster area of mine leases up to 5 ha	'B2'	Form -IM, PFR, DSR and Approved Mine Plan	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	DEAC/ DEIAA/	DEIAA SEIAA SPCB CPCB MoEFCC Agency nominated by MoEFCC
Cluster area of Mine leases > 5 ha and < 25 ha with no individual lease > 5 ha	'B2'	Form -I, PFR, DSR and Approved Mine Plan and one EMP for all leases in the Cluster	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	DEAC/ DEIAA/	
Cluster area of Mine leases > 5 ha and < 25 ha with any individual lease > 5 ha	'B2'	Form -I, PFR, DSR and Approved Mine Plan and one EMP for all leases in the Cluster	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	SEAC/ SEIAA	

Cluster of mine leases of area ≥ 25 hectares with individual lease size ≤ 100 ha	'B1'	Form -I, PFR, DSR and Approved Mine Plan and one EIA/EMP for all leases in the Cluster	Yes	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	SEAC/SEIAA	
Cluster of any size with any of the individual lease > 100 ha	'A'	Form -I, PFR, DSR and Approved Mine Plan and one EIA/EMP for all leases in the Cluster	Yes	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	EAC/MoEFCC	

[F. No. 19-2/2013-IA.III (Pt.II)]

GYANESH BHARTI, Jt. Secy.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* number S.O. 1533 (E), dated the 14th September, 2006 and subsequently amended *vide* the following numbers: -

1. S.O. 1949 (E) dated the 13th November, 2006
2. S.O. 1737 (E) dated the 11th October, 2007;
3. S.O. 3067 (E) dated the 1st December, 2009;
4. S.O. 695 (E) dated the 4th April, 2011;
5. S.O. 156 (E) dated the 25th January, 2012;
6. S.O. 2896 (E) dated the 13th December, 2012;
7. S.O. 674 (E) dated the 13th March, 2013;
8. S.O. 2204 (E) dated the 19th July 2013;
9. S.O. 2555 (E) dated the 21st August, 2013;
10. S.O. 2559 (E) dated the 22nd August, 2013;
11. S.O. 2731 (E) dated the 9th September, 2013;
12. S.O. 562 (E) dated the 26th February, 2014;
13. S.O. 637 (E) dated the 28th February, 2014;
14. S.O. 1599 (E) dated the 25th June, 2014;
15. S.O. 2601 (E) dated the 7th October, 2014;
16. S.O. 2600 (E) dated the 9th October, 2014
17. S.O. 3252 (E) dated the 22nd December, 2014;
18. S.O. 382 (E) dated the 3rd February, 2015;
19. S.O. 811 (E) dated the 23rd March, 2015;
20. S.O. 996 (E) dated the 10th April, 2015;
21. S.O. 1142 (E) dated the 17th April, 2015;
22. S.O. 1141 (E) dated the 29th April, 2015;
23. S.O. 1834 (E) dated the 6th July, 2015;
24. S.O. 2571 (E) dated the 31st August, 2015;
25. S.O. 2572 (E) dated the 14th September, 2015;
26. S.O. 141 (E) dated the 15th January, 2016;
27. S.O. 648 (E) dated the 3rd March, 2016;
28. S.O. 2269(E) dated the 1st July, 2016;
29. S.O. 2944(E) dated the 14th September, 2016;

30. S.O. 3518 (E) dated 23rd November 2016;
31. S.O. 3999 (E) dated the 9th December, 2016;
32. S.O. 4241(E) dated the 30th December, 2016; and
33. S.O. 3611(E) dated the 25th July, 2018.

Annexure-VIII

Sr. No.	Application Details.	Name of Mining Area/Query	Area in Ha	Validity of Mining Lease	E.C. Status in brief.	Mining Type Miner Mineral / Major	Permission granted Temporary Mining or Permanent Mining	Mine located in Cluster	G.R./ Notification used for grant of Mining leases (Please enclosed copy of G.R./ Notification)	Compliance of Mining Leases Conditions in Brief	Mining Plan Approval Details (Please enclosed copy of Mining Plan)	Criteria and Appraisal Procedure for issue up of Mining activity, in brief.
1.	Mr. Sheshraj Nilkanth Ramteke At. Bhandara	Navargaon Tah Bhandara, gat no. 54	1.00	20/05/2017 to 09/05/2022	DEIAA Dt. 02/03/2017	Stone (Minor Minerals)	5 Year Permanent Mining Order No. aasan-14/khanij/kali/kav 1/255/2017 Dt.29/03/2017	Nil	Maharashtra Minor Mineral Excavation (Development and Regulation) Rules, 2013	Yes	Sr. Dy. Director of Geology and Mining, Nagpur Approval Dt. 20/06/2016	As per EC & Lease Order
2.	Shweta Kwari At. Udyog Nagar, Takiya Ward, Bhandara	Salewada Tah Pawani, gat no.91	3.50	05/10/2015 to 04/10/2020	SEIAA Dt. 17/04/2015	Stone (Minor Minerals)	5 Year Permanent Mining Order No. aasan-14/khanij/kali/kav 1/653/2015 Dt.05/10/2015	Nil	Maharashtra Minor Mineral Excavation (Development and Regulation) Rules, 2013	Yes	Sr. Dy. Director of Geology and Mining, Nagpur Approval Dt. 08/04/2015	As per EC & Lease Order
3.	Mr. Gonvida Metalka Harigonvid Radhakisan Kabra At. Takiya Ward, Bhandara	Salewada Tah Pawani gat no.91	4.50	05/10/2015 to 04/10/2020	SEIAA Dt. 17/04/2015	Stone (Minor Minerals)	5 Year Permanent Mining Order No. aasan-14/khanij/kali/kav 1/252/2015 Dt.30/03/2015	Nil	Maharashtra Minor Mineral Excavation (Development and Regulation) Rules, 2013	Yes	Sr. Dy. Director of Geology and Mining, Nagpur Approval Dt. 08/04/2015	As per EC & Lease Order
4.	Mr. Prashant Prabhakar	Salewada Tah Pawani	4.00	07/04/2017 to	DEIAA Dt.	Stone (Minor)	5 Year Permanent Mining	Nil	Maharashtra Minor Mineral Excavation (Development and	Yes	Sr. Dy. Director of	As per EC &

Pawar, c/o	gat no.91	06/04/2022	02/03/2017	Mineral (s)	Order No. aasan- 14/khanij/kali/kav i/259/2017 Dt.29/03/2017	Regulation) Rules, 2013	Geology and Mining, Nagpur Approval Dt. 11/11/2016	Lease Order
5. Mr. Shashikant Avaghate, At Sahakar Nagar, Bhandara	Salewada Tah Pawani gat no.91	05/10/2015 to 04/10/2020	SEIAA Dt. 17/04/2015	Stone (Minor Minerals)	5 Year Permanent Mining Order No. aasan-14/khanij/kali/kav i/253/2015 Dt.30/03/2015	Nil	Sr. Dy. Director of Geology and Mining, Nagpur Approval Dt. 08/04/2015	As per EC & Lease Order
6. Mr. Tikaram Gulab Deshmukh At. Murmadi (Savri) Ta. Lakhni Dist. Bhandara	Rengepar / Kohli Lakhani gat no.35	16/11/2016 to 15/11/2021	SEIAA Dt. 17/04/2015	Stone (Minor Minerals)	5 Year Permanent Mining Order No. aasan-14/khanij/kali/kav i/594/2016 Dt.28/09/2016	Nil	Sr. Dy. Director of Geology and Mining, Nagpur Approval Dt. 16/10/2015	As per EC & Lease Order
7. Mrs. Sugantabai Gulab Deshmukh At. Murmadi (Savri) Ta. Lakhni Dist. Bhandara	Mendha (Pohra) Lakhani, gat no. 154	01/04/2017 to 31/03/2027	SEIAA Dt. 17/04/2015	Stone (Minor Minerals)	5 Year Permanent Mining Order No. aasan-14/khanij/kali/kav i/53/2016 Dt.25/01/2017	Nil	Sr. Dy. Director of Geology and Mining, Nagpur Approval Dt. 20/02/2017	As per EC & Lease Order
8. Mr. Vijay Gulab Deshmukh At. Murmadi (Savri) Ta. Lakhni Dist. Bhandara	Khedepar Tah Lakhani, gat no. 129/1	16/11/2016 to 15/11/2021	SEIAA Dt. 17/04/2015	Stone (Minor Minerals)	5 Year Permanent Mining Order No. aasan-14/khanij/kali/kav i/595/2016 Dt.28/09/2016	Nil	Sr. Dy. Director of Geology and Mining, Nagpur Approval Dt. 16/10/2015	As per EC & Lease Order
9. Mrs. Kalatai	Khedepar	16/11/2016 to	SEIAA	Stone	5 Year Permanent	Nil	Sr. Dy.	As per

Govindrao Bagade At. Murmadi Ta. Lakhni Dist. Bhandara	Tah Lakhani, gat no.129/1	15/11/2021	Dt. 17/04/2015	(Minor Minerals)	Mining Order No. aasan-14/khanij/kali/kav i/592/2016 Dt.28/09/2016	Nil	Mineral Excavation (Development and Regulation) Rules, 2013	Director of Geology and Mining, Nagpur Approval Dt. 16/10/2015	EC & Lease Order
10. Mr. Lekram Gulab Deshmukh At. Murmadi	Khutsavari Tah Bhandara, gat no. 123	08/12/2016 to 07/12/2026 (Lease close)	SEIAA Dt. 17/04/2015	Stone (Minor Minerals)	5 Year Permanent Mining Order No. aasan-14/khanij/kali/kav i/795/2016 Dt.25/11/2016	Nil	Maharashtra Minor Mineral Excavation (Development and Regulation) Rules, 2013	Sr. Dy. Director of Geology and Mining, Nagpur Approval Dt. 10/03/2016	As per EC & Lease Order
11. Mr. Devchand Maroti Chandewar At. Chikhali Ta. Road Arjuni Dist. Gondia	Vadad Tah Sakoli, gat no. 374	07/11/2016 to 06/11/2021	SEIAA Dt. 19/12/2014	Stone (Minor Minerals)	5 Year Permanent Mining Order No. aasan-14/khanij/kali/kav i/596/2016 Dt.28/09/2016	Nil	Maharashtra Minor Mineral Excavation (Development and Regulation) Rules, 2013	Sr. Dy. Director of Geology and Mining, Nagpur Approval Dt. 17/06/2014	As per EC & Lease Order
12. Mr. Chandrakant Ratilal Savani At. Murmadi Ta. Lakhni Dist. Bhandara	Vadad Tah Sakoli, gat no. 308	16/11/2016 to 15/11/2021	SEIAA Dt. 19/12/2014	Stone (Minor Minerals)	5 Year Permanent Mining Order No. aasan-14/khanij/kali/kav i/509/2016 Dt.16/08/2016	Nil	Maharashtra Minor Mineral Excavation (Development and Regulation) Rules, 2013	Sr. Dy. Director of Geology and Mining, Nagpur Approval Dt. 17/06/2014	As per EC & Lease Order
13. Mrs. Mandabai Keshav Shende At. Vadad Ta. Sakoli Dist. Bhandara	Vadad Tah Sakoli, gat no. 308	07/11/2016 to 06/11/2021	SEIAA Dt. 19/12/2014	Stone (Minor Minerals)	5 Year Permanent Mining Order No. aasan-14/khanij/kali/kav i/597/2016 Dt.28/09/2016	Nil	Maharashtra Minor Mineral Excavation (Development and Regulation) Rules, 2013	Sr. Dy. Director of Geology and Mining, Nagpur Approval Dt. 17/06/2014	As per EC & Lease Order

14.	Mr. Sarasram Pyarelal Mohabe At. Savarband Ta. Sakoli Dist. Bhandara	Vadad Tah Sakoli, gat no. 176	2.00	07/12/2017 to 06/12/2022	SEIAA Dt. 19/12/ 2014	Stone (Minor Mineral s)	5 Year Permanent Mining Order No. aasan- 14/khanij/kali/kav 1/865/2017 Dt.08/11/2017	Nil	Maharashtra Minor Mineral Excavation (Development and Regulation) Rules, 2013	Yes	Sr. Dy. Director of Geology and Mining, Nagpur Approval Dt. 21/11/2019	As per EC & Lease Order
15.	Mr. Venudhar Keshavrao Shende At. Vadad Ta. Sakoli Dist. Bhandara	Vadad Tah Sakoli, gat no. 176	2.00	24/03/2015 to 23/03/2020	SEIAA Dt. 19/12/ 2014	Stone (Minor Mineral s)	5 Year Permanent Mining Order No. aasan- 14/khanij/kali/kav 1/28/2015 Dt.21/02/2015	Nil	Maharashtra Minor Mineral Excavation (Development and Regulation) Rules, 2013	Yes	Sr. Dy. Director of Geology and Mining, Nagpur Approval Dt. 22/09/2014	As per EC & Lease Order
16.	Mr. Shivaji Bhaiyaji Khandait At. Sangaon Ta. Sakoli Dist. Bhandara	Sangaon Tah Sakoli, gat no. 58	1.00	24/03/2015 to 23/03/2020	SEIAA Dt. 19/12/ 2014	Stone (Minor Mineral s)	5 Year Permanent Mining Order No. aasan- 14/khanij/kali/kav 1/29/2015 Dt.21/02/2015	Nil	Maharashtra Minor Mineral Excavation (Development and Regulation) Rules, 2013	Yes	Sr. Dy. Director of Geology and Mining, Nagpur Approval Dt. 22/09/2014	As per EC & Lease Order
17.	Mr. Kishor Sarasram Mohabe At. Savarband Ta. Sakoli Dist. Bhandara	Vadad Tah Sakoli, gat no. 176	2.00	24/03/2015 to 23/03/2020	SEIAA Dt. 19/12/ 2014	Stone (Minor Mineral s)	5 Year Permanent Mining Order No. aasan- 14/khanij/kali/kav 1/30/2015 Dt.21/02/2015	Nil	Maharashtra Minor Mineral Excavation (Development and Regulation) Rules, 2013	Yes	Sr. Dy. Director of Geology and Mining, Nagpur Approval Dt. 22/09/2014	As per EC & Lease Order
18.	Mr. Namdev Maroti Chandewar At. Chikhali Ta. Road Arjuni Dist. Gondia	Vadad Tah Sakoli, gat no. 308 P	1.00	24/03/2015 to 23/03/2020	SEIAA Dt. 19/12/ 2014	Stone (Minor Mineral s)	5 Year Permanent Mining Order No. aasan- 14/khanij/kali/kav 1/31/2015 Dt.21/02/2015	Nil	Maharashtra Minor Mineral Excavation (Development and Regulation) Rules, 2013	Yes	Sr. Dy. Director of Geology and Mining, Nagpur Approval Dt. 22/09/2014	As per EC & Lease Order

19.	Mr. Maroti Hanaji Marwade, At Mahalgaon, Tah Sakoli	Mahalgaon, Tah Sakoli, gat no. 384	1	22/09/2017 री 21/09/2022	DEIAA Dt. 02/08/2017	Stone (Minor Minerals)	5 Year Permanent Mining Order No. aasan-14/khanij/kali/kav i/600/2017 Dt.05/08/2017	Nil	Maharashtra Minor Mineral Excavation (Development and Regulation) Rules, 2013	Yes	17/06/2014	As per EC & Lease Order
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4/19/2008

District Mining Officer, Bhandara

MAHARASHTRA POLLUTION CONTROL BOARD

Phone: 24010437/24020781
24045589/24037124/24035273
Fax: 24024068 /24023516



Kalpataru Point, 3rd & 4th floor,
Sion, Matunga Scheme Road No. 8,
Opp. Cine Planet Cinema,
Near Sion Circle, Sion (E)
Mumbai - 400 022.

No. BO/JD(APC) /TB-3/B- 1245

Date: 24/03/2017

CIRCULAR

Sub: Policy for grant of Consents to Stone Quarries in the State of Maharashtra.

- Ref:**
- 1) Revised Classification of Industrial Sectors published by Central Pollution Control Board dated 07/03/2016.
 - 2) Minutes of Consent Committee Meeting of the MPC Board dated 16/06/2016.
 - 3) Minutes of Consent Appraisal Committee Meeting of the MPC Board dated 10/10/2016.

.....

The Central Pollution Control Board has issued modified directions u/s 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 on 07/03/2016 regarding harmonization of classifications of industrial sectors under Red / Orange / Green / White categories. The stone quarrying activity does not covered in this classification of the industries.

The Maharashtra Pollution Control Board has received various applications for grant of Consent to stone quarrying activities. In order to ascertain the category of the stone quarry activity and to cover this activity under the consent management of the Board, this matter was discussed in the Consent Committee meeting of the Board held on 16/06/2016 and Consent Appraisal Committee meeting of the Board held on 10/10/2016. In these meetings, the following decisions were taken for grant Consent to Establish/Operate to the stone quarry activity:

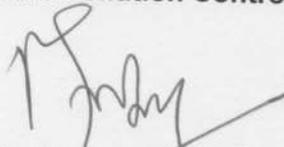
Circular - Page No:2

- I. Stone quarry having area 5 Hector and above are covered under the Consent regime.
- II. Stone quarry having area below 5 Hector will comes under the purview of the District Collector/s in the State of Maharashtra, as per their jurisdiction and they will implement the Guidelines for Environmentally Sound Operations for Stone Quarries issued by the Maharashtra Pollution Control Board.
- III. The stone quarry activity is not allowed in the eco sensitive area declared by the Government of India/Government of Maharashtra/and any other Government competent authority.

The District Collector shall strictly implement & impose the said guidelines at the time of granting permission to the stone quarrying activities below 5 Hectors. They shall also ensure that the stone quarries having area 5 Hector and above shall obtain valid consent to establish/operate from the Maharashtra Pollution Control Board within next 30 days from the date of issuance of this circular.

These Guidelines are come into force with an immediate effect from the date of issuance of this circular and all the District Collectors in the State of Maharashtra are hereby directed to implement the above guidelines. In addition, it is directed to all concerns to implement the above Guidelines within 30 days from the date of issue of this circular.

For & behalf of the
Maharashtra Pollution Control Board,


(Dr. P. Anbalagan, IAS)
Member Secretary

D.A.: Guidelines for Stone Quarry.

Copy submitted for information to:

- Hon'ble Additional Chief Secretary (Environment), Govt. of Maharashtra, Mantralaya, Mumbai
- And Hon'ble Chairman, M.P.C. Board, Mumbai.

Circular - Page No:3

Copy for Information and implementation to:

- The All Divisional Commissioner, State of Maharashtra.
- The All District Collectors, State of Maharashtra.
- Directorate of Geology and Mining, GoM, Civil Line, Nagpur.
- The All District Mining Officer, State of Maharashtra.

D.A.: Guidelines for Stone Quarry.

Copy to:

- Principal Scientific Officer / Assistant Secretary (Technical)/Joint Director (Air Pollution Control)/Joint Director (Water Pollution Control) /RO (HQ)/ RO (Cess), M.P.C. Board, Sion, Mumbai-400022.

Copy for information and necessary action to:

1. **The all Regional Officers/ Sub Regional Officer, M.P.C. Board** -They are directed to serve the copy of the said circular along with Guidelines for Environmentally Sound Operations for Stone Quarries to the concerned District Collectors in the State of Maharashtra as per their jurisdiction.

-----XXXXX-----

GUIDELINES
FOR
ENVIRONMENTALLY SOUND
OPERATIONS FOR STONE QUARRIES



MAHARASHTRA POLLUTION CONTROL BOARD
KALPTARU POINT, SION (E),
MUMBAI- 400 022

DECEMBER 2006

5. Natural gradient of slope should be maintained during quarrying operations, slope of the footwall side (Slope in the direction in which mining does not exist) should be properly stabilized by planting adequate number of trees of suitable species in consultation with local Forests Department so as to have soil binding vegetation
6. In the case of murrum, the entire weathered soil or murrum shall not be excavated leading to exposure of hard rock, instead, a capping or at least half a meter layer of murrum shall be left so that it can support vegetation and plantation that will be done later on.
7. Water course, if any, from a higher slope, should be properly diverted out of quarry and shall be safely channeled out of any nearby human settlement.
8. During quarrying operations, the water should be sprayed at least once in a day over the roads at the quarry sites and nearby areas.
9. Kachha road, used for transportation of murrum, from the quarry site shall be invariably sprayed by water during these operations. In order to minimize dust pollution, measures such as adoption of hoods at transfer points, vulcanizing of conveyer belt joints, under belt cleaning devices, and installation of dust suppressions and/or dust extraction system for conveyance shall be adopted.
10. The kachha road leading to the quarry shall have avenue plantation on to arrest the dust pollution.
11. No blasting shall be permitted if a public road, railway line or any human settlement is located within 500 meters from the quarrying site.
12. Residences for laborers and related temporary structures should be constructed at least 500 meters away from the place of blasting as well as from the place of quarrying. Heavy blasting using the heavy machinery shall be prohibited.
13. The Development Permission for quarrying shall be granted for a specific period, after which fresh permission for further quarrying will be necessary. In granting such fresh permission, the Planning Authority/ District Collector/ Sub- Divisional Officer/ Tehsildar shall review the performance of the quarry operator in implementing the approved excavation and restoration plans, air pollution control measures undertaken and adherence of these guidelines while carrying out the quarrying operations

SPECIFIC GUIDELINES FOR SOURCEWISE POLLUTION CONTROL MEASURES TO BE FOLLOWED FOR STONE QUARRIES.

AIR POLLUTION

DRILLING :

- 1) Drilling machine shall be fitted with dust suppression, collection and disposal arrangement.
- 2) Deep wetting of drilling zones shall be done by water sprinkling before starting drilling.
- 3) During the drilling operations the efforts shall be made to reduce dust generation by taking appropriate measures

BLASTING

- 1) Proper blasting whole geometry shall be designed.
- 2) Blast site shall be wetted before and after blasting operations are completed.
- 3) Only optimum quantity of permissible explosives shall be used so that the vibrations do not damage the structures/houses if the quarrying operations are close to human habitation.
- 4) Blasting shall be conducted only during favorable weather conditions and only during the day time and permissible hours.
- 5) The blasting operations shall be given publicity in the local area through Davandi and other available media so that local people become aware of the blasting activities being undertaken in the area.
- 6) The vibrations should be monitored periodically in consultation with the local Mining authorities.
- 7) The storage of the explosives and its transfer to and from the quarry area shall be strictly in accordance with the conditions listed in the permission granted by Explosives Department

Heavy Earth moving Machinery(HEMM):

- 1) The operator/ transporter shall carry out regular maintenance of the machinery and vehicles.
- 2) The speed limit shall be adhered to.

- 3) Operator's cabin of the HEMMs should preferably be air conditioned at least air tight.
- 4) The smoke emission should conform to the standards notified in Motor Vehicle Act.
- 5) The trucks carrying the mined products shall be covered with tarpaulin so that there are no fugitive emissions during transportation.
- 6) The transportation should not through the busy roads in the city/towns/villages if by pass roads are available

HAUL ROADS :

- 1) All the haul and service roads shall be mettled and well maintained.
- 2) Unmettled haul roads shall be free of ruts and pot holes.
- 3) All haul roads and surface roads shall be regularly sprayed with water.
- 4) Plantation alongside haul roads (avenue plantation) shall be carried out done.
- 5) Mined material receiving pits are shall be located close to the quarry to reduce the haul length of the dumper

OVERBURDEN :

- 1) Non-operative dumps shall be subjected to technical and biological reclamation.
- 2) Plantation over and around over burden dumps shall be carried out to ensure stability of slopes, prevention of dust by wind action and soil erosion during the run off.
- 3) Wetting of surface of O. B. dump shall be regularly practiced.

NOISE POLLUTION

BLASTING :

- 1) Blast holes shall be judiciously charged.
- 2) No blasting shall be done when there is low cloud ceiling.

- 3) Millie second delayed detonation to be used.
- 4) All other guidelines of the Explosives department and Mining Department regarding blasting operations shall be strictly adhered to.

DRILLING :

- 1) The workers shall be provided appropriate personal protective equipment viz. ear mufflers/ ear plug or noise proof cabins

Heavy Earth moving Machinery (HEMM) :

- 1) The engine exhausts of HWMM to be fitted with mufflers and cabins shall be noise proof.
- 2) HEMM shall be properly maintained.
- 3) Operators shall be provided with ear mufflers / ear plugs.
- 4) Imposition of speed restriction of HEMM near residential area shall be enforced.
- 5) The haulage path of the HEMM shall be re-routed so that it is away from the residential area.

WATER POLLUTION

SURFACE:

- 1) Garland drain around quarry excavations shall be constructed.
- 2) OBD tops shall be dressed in to a shallow saucer shape
- 3) Contour drains along slope of OBD dumps shall be constructed.
- 4) OBD run offs shall be desilted through settling tanks before discharge in to natural streams, lakes or any other water body.

WORKSHOP:

- 1) Effluent coming out of workshop shall be treated in a plant containing and Oil/ grease trap (if required) and sedimentation tank. The treated water shall be stored and reused in the workshop itself as far as possible. The treated waste water shall not find its way to the streams, lakes or any other water bodies

WORK ENVIRONMENT:

Statutory Regulations and guidelines of the Director General of Mines Safety and Department of Explosives shall be strictly followed.

MAHARASHTRA POLLUTION CONTROL BOARD

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Kalpataru Point, 2nd - 4th Floor,
 Opp. PVR Cinema,
 Near Sion Circle, Sion (E),
 Mumbai - 400 022.

No.MPCB/JD(APC)/Stone Quarrying/B- 200803FIS-0006

Date : 03/08/2020

CIRCULAR

Sub : Siting Criteria for Stone Quarries in the State of Maharashtra.

- Ref :**
1. MPCB's Circular bearing No.BO/JD(APC)/TB-3/B-1245, Dated 24/03/2017
 2. Order dtd.28/02/2020 passed by Hon'ble NGT In Original Application No.304/2019.
 3. CPCB's letter No.CPCB/PCI-II/NGT-OA 304 of 2019/2020 Dated 12/05/2020

The Maharashtra Pollution Control Board has issued Circular dated 24/03/2017 for grant of Consents to Stone Quarries in the State of Maharashtra.

M. Haridasan & Ors. have filed an Original Application No.304/2019 against the State of Kerala & Ors., before the Hon'ble National Green Tribunal for safeguards in operation of stone quarries close to residence and public roads. In the said matter, the Hon'ble NGT vide order dated 28/02/2020 observed that a distance of 50 meters for stone quarry, particularly, when blasts are involved, is highly inadequate and can have deleterious effect on noise and air pollution, environment and public health and accordingly, directed the Central Pollution Control Board to examine and lay down more stringent conditions and appropriately longer distance within one month and convey the same to the State Board.

Accordingly, the CPCB has examined the matter and prepared a report on "Distance Criteria for permitting Stone Quarrying" which is communicated vide letter dtd.12/05/2020 for consideration and adoption by the State Pollution Control Board in consent mechanism.

The Hon'ble NGT vide order dated 21/07/2020 has taken on record the report dtd.09/07/2020 submitted by the Central Pollution Control Board. In compliance of the Hon'ble NGT order dated 21/07/2020 in O.A. No 304/2019, the Maharashtra Pollution Control Board has adopted following siting criteria for stone quarries in the State of Maharashtra :

Mining Type		Minimum Distance	Locations
A	When Blasting is not involved	100 m	Residential/Public buildings, inhabited sites, Protected monuments, Heritage sites, National / State Highway, District Roads, Public Roads, Railway Lines/Area,
B	When Blasting is involved	200 m**	

			Ropeway or Ropeway trestle or station, Bridges, Dams, Reservoirs, River, Canals or Lakes or Tanks, or any other locations to be considered by States.
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****Note :** The Regulations for danger zone (500 m) prescribed by the Directorate General of Mines Safety also have to be followed scrupulously and necessary measures should be taken to minimize the impact on environment.

In addition to the above conditions, the stone quarries shall follow the Source wise pollution control measures as under :

A. AIR POLLUTION

i. DRILLING:

- a. Drilling machine shall be fitted with dust suppression, collection and disposal arrangement.
- b. Deep wetting of drilling zones shall be done by water sprinkling before starting drilling.
- c. During the drilling operations the efforts shall be made to reduce dust generation by taking appropriate measures.

ii. BLASTING

- a. Proper blasting hole geometry shall be designed.
- b. Blast site shall be wetted before and after blasting operations are completed.
- c. Only optimum quantity of permissible explosives shall be used so that the vibrations do not damage the structures/houses if the quarrying operations are close to human habitation.
- d. Blasting shall be conducted only during favorable weather conditions and only during the daytime and permissible hours.
- e. The blasting operations shall be given publicity in the local area through Davandi and other available media so that local people become aware of the blasting activities being undertaken in the area.
- f. The vibrations should be monitored periodically in consultation with the local Mining authorities.
- g. The storage of the explosives and its transfer to and from the quarry area shall be strictly in accordance with the conditions listed in the permission granted by & Mining authority and Explosives Department

iii. Heavy Earth moving Machinery (HEMM):

- a. The operator/ transporter shall carry out regular maintenance of the machinery and vehicles.
- b. The speed limit shall be adhered to.
- c. Operator's cabin of the HEMMs should preferably be air conditioned

at least airtight.

- d. The smoke emission should conform to the standards notified in Motor Vehicle Act.
- e. The trucks carrying the mined products shall be covered with tarpaulin so that there are no fugitive emissions during transportation.
- f. The transportation should not through the busy roads in the City/towns/ villages if bypass roads are available

iv. **HAUL ROADS :**

- a. All the haul and service roads shall be metalled and well maintained.
- b. Un- metalled haul roads shall be free of dust and potholes.
- c. All haul roads and surface roads shall be regularly sprayed with water to control dust emission.
- d. Plantation alongside haul roads (avenue plantation) shall be carried out done.
- e. Mined material receiving pits are shall be located close to the quarry to reduce the haul length of the dumper

v. **OVERBURDEN:**

- a. Non-operative dumps shall be subjected to technical and biological reclamation.
- b. Plantation over and around over burden dumps shall be carried out to ensure stability of slopes, prevention of dust by wind action and soil erosion during the runoff.
- c. Wetting of surface of O. B. dump shall be regularly practiced.

B. WATER POLLUTION

- a. Effluent coming out of workshop shall be treated in a plant containing and Oil/ grease trap (if required) and sedimentation tank. The treated water shall be stored and reused in the workshop itself as far as possible. The treated wastewater shall not find its way to the streams, lakes or any other water bodies.
- b. Mine water shall be treated in sedimentation tank before discharging.

C. NOISE POLLUTION

Stone quarrying mine shall comply with the provisions of the Noise pollution (Regulation and Control) Rule 2000 and as amended thereof to control Noise Pollution.

D. MISCELLANEOUS:

1. The project proponent shall strictly comply National Ambient Air Quality Standards,2009.
2. The project proponent shall provide adequate water treatment and disposal facility for generated effluent from their activity. They shall

comply with the provisions of the Water (Prevention and Control of Pollution) Act, 1974.

3. The project proponent shall provide adequate Air pollution control arrangement at the source. They shall comply with the provisions under the Air (Prevention and Control of Pollution) Act, 1981.
4. The remediation and restoration measure shall be taken by the project proponent in case of any environmental pollution in the surrounding area due to emission/effluent in excess of the standards being emitted /discharged into the environment and violation of consent conditions and thereby causing environmental pollution.
5. Statutory Regulations and guidelines of the Director General of Mines Safety and Department of Explosives shall be strictly followed.
6. The project proponent shall comply Maharashtra Minor Mineral Extraction (Development and Regulation) Rules 2013 and as amended thereof.

The other conditions stipulated in Circular dated 24/03/2017 are remain unchanged.

The above distance criteria will be in force with immediate effect.


 (E. Ravendiran, IAS)
 Member Secretary

Encl: as above.

Copy submitted for information to:

1. Hon'ble Chairman, MPCB, Mumbai.
2. Hon'ble Principal Secretary, Environment Department, Govt. of Maharashtra, Mantralaya, Mumbai-32.
3. Hon'ble Principal Secretary(Industry), Govt. of Maharashtra, Mantralaya, Mumbai-32.
4. Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110 032.
5. All Divisional Commissioners, Govt. of Maharashtra.
6. All District Collectors, Maharashtra State.
7. Director, Geology and Mining, Civil Lines, Nagpur.
8. Director(Ore Dressing) & Controller General, Indian Bureau of Minies, 2nd Floor, Indira Bhawan, Civil Lines, Nagpur-440 001.

Copy to:

1. PSO/JD(WPC)/JD(APC)/AS(T)/RO(HQ)/LO(P&L Divn.I & II), MPCB, Mumbai – for information.
2. All Regional Officers/All Sub-Regional Officers, MPCB – for information and necessary action. They are directed to circulate the said circular to all Divisional Commissioners and District Collectors as per your jurisdiction.
3. ASO/EIC-for uploading on MPCB website.



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

E-Mail

No. CPCB/IPC-II/NGT-OA 304 of 2019/2020/

May 12, 2020

To,
The Member Secretary,
State Pollution Control Boards / Pollution Control Committees,
(As per list enclosed)

Sub.: In reference to Hon'ble NGT OA No. 304/2019 order dated-28.02.2020-reg.

Sir/Ma'am,

Hon'ble NGT in its order dated-09.10.2019 in OA No. 304/2019 observed that the Kerala SPCB has permitted stone quarrying beyond 50 m from residence and public roads, and directed the SPCB to revisit the existing criterion based on an appropriate study. Further, in its order dated-28.02.2020 the NGT noted that "a report has been filed by the Kerala State PCB on 17.12.2019 reiterating the distance criteria of 50 mtrs. and mentioning that no study is available with the CPCB", and the NGT expressed that "We are of the view, as earlier observed that the distance of 50 mtrs. for stone quarry, particularly when blasts are involved, is highly inadequate and can have deleterious effect on noise and air pollution, environment and public health.", and directed CPCB to examine and lay down more stringent conditions and appropriately longer distance within one month and convey the same to the State Boards.

Accordingly, in compliance of Hon'ble NGT Order dt.-28.02.2020 in OA No. 304/2019, CPCB has examined the matter and prepared a report on Distance Criteria for Permitting Stone Quarrying, which is enclosed for consideration and adoption by SPCB in consent mechanism.

Yours faithfully,

Nazimuddin

(Nazimuddin)

Additional Director &
Divisional Head - IPC - II

Encl.: As above

DISTANCE CRITERIA FOR PERMITTING STONE QUARRYING

1.0 Preamble:

Hon'ble National Green Tribunal vide order dated-28.02.2020 in the matter of M. Haridasan & Ors. Vs. State of Kerala in OA No. 304/2019 observed that a distance of 50 metres for stone quarry, particularly when blasts are involved, is highly inadequate and can have deleterious effect on noise and air pollution, environment and public health and accordingly, directed Central Pollution Control Board (CPCB) to examine and lay down more stringent conditions and appropriately longer distance.

2.0 Stone Quarrying:

Stone is classified as minor minerals under Section 3(e) of the Mines and Minerals (Development and Regulations) Act, 1957. As per provisions of MMDR Act, the administrative and legal control over minor minerals vests with State Governments and empowered to make rules to govern minor minerals.

Stone Quarrying / Mining is an activity where extraction of stone is done from hillocks or mountain or ground surface having geological mineral deposits. The stone extracted from stone quarry are used either as construction materials or in stone crushers to produce rori/bajri and dust.

Systematic Mining (formation of benches) is done by blasting and drilling, to loosen up the rock materials followed by fragmentation of large size into smaller size. The reduced size material is then loaded and transferred to stone crushers for further processing in order to obtain necessary sizes required for final use. The blasting and drilling during mining operation have environmental impacts and requires mitigation measures to minimise the impacts on environment and nearby habitations.

3.0 Minor Mineral Concession Rules

As per sub-section (1) of section 15 of the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act 67 of 1957), State Government has to make Rules for regulating the grant of quarry lease, mining lease/permit, mineral concessions and purposes connected in respect of minor minerals.

Accordingly, State Governments have framed rules and defined the criteria of minimum distance of minor mineral mining from different locations based on the type of mining used. (Annexure I).

Minimum distance prescribed by various states is vary with respect to mining operation of minor mineral involved. In general, minimum distance prescribed by states such as Rajasthan, Madhya Pradesh, Punjab, Tamil Nadu, Orissa, Bihar, Uttar Pradesh, Himachal Pradesh, West Bengal, Sikkim, Meghalaya and Manipur are:

- In the range of **45 - 200 m** from any reservoir, canal, public works such as public roads and **buildings**
- In the range of **45 - 100 m** from any railway line / area
- In the range of **60 - 100 m** from National Highway, State Highway and other roads and **10 m** from village roads

Various states have further prescribed minimum distance based on the use of blasting in mining operation of minor mineral, as follow:

Kerala:

When blasting is involved, no mining within a range of **50 – 100 m** from the boundary line of any railway line, bridges, reservoirs, tanks, **residential buildings**, Government protected monuments, canals, rivers, public roads having vehicular traffic, any other public works or the boundary walls of places of worship whereas, when no blasting is involved, range of **50-75 m** is prescribed as minimum distance.

Karnataka, Maharashtra, Goa, Gujarat:

When blasting is involved, no mining within a distance of **200 m** from the boundary line of any railway line reservoir, tank bund, canal, or other public works and **public structures** or any public road or building whereas, when no blasting is involved, minimum distance of **50 m** is defined.

Jammu & Kashmir:

When blasting is involved, no mining within a distance of **500 m** from the outer periphery of the defined limits of a National Highway, Railway line, State Highway, Major District Roads (MDR) and Other District Road (ODRs) whereas, when no blasting is involved, minimum distance of **150 m** is defined.

Assam:

When blasting is involved, no mining within a distance of **250 m** from the outer periphery of the defined limits of any **village habitation**, National Highway, State Highway and other roads whereas, when no blasting is involved, minimum distance of **50 m** is defined.

Note: Distance criteria defined by various states, has been defined from the outer edge of the cutting or outer edge of the bank, as the case may be and in the case of a building horizontally from the plinth thereof.

4.0 Criteria of Danger Zone: Directorate General of Mines Safety

As per Directorate General of Mines Safety circular no. - DGMS (SOMA)/ (Tech) Cir No. 2 of 2003 Dt. 31/01/2003 (Annexure II), on subject of **Dangers due to blasting projectiles**, all places within the radius of **500 m** from the place of firing to be treated as danger zone and accordingly, all person in danger zone to take protection in substantially built shelter at the time of blasting.

Further, mine manager to control the throw and to prevent ejection of flying fragments within a safe distance with the use of refined blasting practices as well as developed explosives and accessories such as controlled blasting Technique with milli-second delay detonators / electric shock tubes/ cord relays or use of sequential blasting machines or by adequately muffling of holes etc.

5.0 Criteria of no blasting distance around blast sites: Indiana Department of Natural Resource, USA

(Source: Citizen Guide to Coal Mine Blasting in Indiana)

Indiana Department of Natural Resource, USA has stated that the blasting not to be conducted within **300 feet (~ 91 m)** of an **occupied dwelling** or school, church or hospital, public building, community or institutional building.

6.0 Conclusion:

In view of available information, following minimum distance criteria may be considered for permitting stone quarrying by SPCBs:

Mining Type		Minimum Distance	Locations
A.	When Blasting is not involved	100 m	Residential/Public buildings, Inhabited sites, Protected monuments, Heritage sites, National / State Highway, District roads, Public roads, Railway line/area, Ropeway or Ropeway trestle or station, Bridges, Dams, Reservoirs, River, Canals, Lakes or Tanks, or any other locations to be considered by States.
B.	When Blasting is involved	200 m **	

****Note:** The regulations for danger zone (500 m) prescribed by Directorate General of Mines Safety also have to be complied compulsorily and necessary measures should be taken to minimise the impact on environment.

However, if any states is already having stringent criteria than the above for minor mineral mining (i.e. more prescribed distances than the above), the same shall be applicable.

Annexure I

State	Type of Mining	Distance	Location	Remarks	
Kerala	Quarry	100 m	Minimum distance from boundary of quarry operation area to residential buildings, places of worship, public buildings, public road, river or lake, railway line and bridges.	Quarry distance as per SPCB circular no. PCB/TAC/WP/236/2006 dated 13-6-2007.	
	Laterite Quarry	50 m	Minimum distance to residences and other establishments (m)	Laterite Quarry distance as per SPCB circular no. PCB/T4/115/97 dated 20-7-2011	
	Quarrying where explosives are used	100 m	Minimum distance from any railway line, bridges, reservoirs, tanks, residential buildings, Government protected monuments, canals, rivers, public roads having vehicular traffic, any other public works or the boundary walls of places of worship	Kerala Minor Mineral Concession Rules 1967	
		50 m	Minimum distance from any burial grounds or burning ghats or forest lands		
	Quarrying where explosives are not used	75 m	Minimum distance from any railway line and any bridge on National Highway		
		50 m	Minimum distance from any reservoir, tanks, canals, rivers, bridges, public roads, other public works, residential buildings, the boundary walls of places of worship, burial grounds, burning ghats or any Government protected monuments or forest lands		
Karnataka	Blasting is involved	200 m	Minimum distance from the boundary line of any railway line reservoir, tank bund, canal, or other public works and public structures or any public road or building.		Karnataka Minor Mineral Concession Rules 1994
	No blasting is involved	50 m			
Maharashtra	Blasting is involved	200 m	Minimum distance from the boundary of any railway line, any reservoir, canal, road, river, nallah, irrigation works or public works or building.	Maharashtra Minor Mineral Extraction (Development and Regulation) Rules 2013	
	No blasting is involved	50 m			
Goa and Daman & Diu	Blasting is involved	200 m	Minimum distance from the boundary of any railway line, any reservoir, canal, road or public works or buildings	The Goa, Daman and Diu Minor Mineral Concession Rules 1985	
	No blasting is involved	50 m			
Gujarat	Blasting is involved	200 m	Minimum distance from any road, notified reservoirs, canal, national highway, state highway, boundary of any railway line, public works, cities, towns, villages and other approved continuous habitations.	Gujarat Minor Mineral Concession Rules 2017	
	No blasting is involved	50 m	Minimum distance from any road (excluding a village road or other district road), notified reservoirs, canal, national highway, state highway, boundary of any railway line, public works, cities, towns, villages and other approved continuous habitations.		

Rajasthan	Minor Mineral Mining	45 m	Minimum distance from any railway line, under or beneath any ropeway or ropeway trestle or station or from any public roads (excluding mines approach road or village roads), reservoir, canal or other public place or buildings, pillars of railway and road bridge or inhabited site.	Rajasthan Minor Mineral Concession Rules 2017
Madhya Pradesh	Minor Mineral Mining	50 m	Minimum distance from any railway line or from any reservoir, canal or other public works such as public roads and buildings or inhabited site	Madhya Pradesh Minor Mineral Rules 1996
Punjab	Minor Mineral Mining	75 m	Minimum distance from any railway line or bridges	Punjab Minor Mineral Concession Rules 1964
		60 m	Minimum distance from national highway	
		50 m	Minimum distance from any reservoir tank canal roads or other public works or buildings or inhabited sites	
Tamil Nadu	Minor Mineral Mining	50 m	Minimum distance from any railway line or under or beneath any ropeway or any ropeway trestle or station or from any reservoir, canal or other public works such as public roads and buildings	Tamil Nadu Minor Mineral Concession Rules 1959
Orissa	Minor Mineral Mining	100 m	Minimum distance from any railway line, National Highway, late Highway or any reservoir	Orissa Minor Minerals Concession Rules 2004
		50 m	Minimum distance from any tank, canal, road (other than a National or State Highway or other public works of buildings or inhabited sites), public roads, public buildings, temples, reservoirs, dams, burial ground, railway track monuments, heritage sites, etc.	
Chhattisgarh	Minor Mineral Mining	300 m	Minimum distance from sensitive area like radio station, doordarshan kendra, defence establishment etc. of the Central and State Government	Chhattisgarh Minor Mineral Rules 1996
		100 m	Minimum distance from abadi, school, hospital and other public places, buildings and habited sites	
		75 m	Minimum distance from any railway line, bridge or highway	
		50 m	Minimum distance from tank, river banks, reservoir, canal	
		10 m	Minimum distance from grameen kachcha road	
Bihar	Minor Mineral Mining	50 m	Minimum distance from any railway line or from any reservoir, public road, canal or other public work or buildings or inhabited site	Bihar Minor Mineral Concession Rules 1972
		10 m	Minimum distance from any village roads	
Uttar Pradesh	Minor Mineral Mining	50 m	Minimum distance from any railway line or from any reservoir, canal or other public works, such as public roads and buildings or inhabited site	Uttar Pradesh Minor Minerals (Concession) Rules 1963
		10 m	Minimum distance from any village roads	
Himachal Pradesh	Minor Mineral Mining	75 m	Minimum distance from any railway line or bridges	Himachal Pradesh Minor Minerals (Concession) Revised Rules 1971
		60 m	Minimum distance from National Highway	
		50 m	Minimum distance from any reservoir, tank, canal, roads or other public works or buildings or inhabited sites	
		50 m	Minimum distance for all type of mining from any river banks (except in cases of ordinary sand)	

Jammu & Kashmir	Mining where excavation require use of explosives	500 m	Minimum distance from outer periphery of the defined limits of a National Highway, Railway line, State Highway, Major District Roads (MDR) and Other District Road (ODRs)	Jammu & Kashmir Minor Mineral Concession Rules, 1962
	Mining where excavation does not require use of explosives	150 m	Minimum distance from outer periphery of the defined limits of a National Highway, Railway line, State Highway, Major District Roads (MDR) and Other District Road (ODRs)	
	Minor Mineral Mining	100 m	Minimum distance from any other public roads	
		50 m	Minimum distance from upstream as well as downstream of water works, head works or hydraulic works as defined under the J&K Water Resources (Regulation and Management) Act, 2010.	
		25 m	Minimum distance from any 'embankment' or 'flood embankment' as defined under the J&K Water Resources (Regulation and Management) Act, 2010.	
West Bengal	Minor Mineral Mining	5000 m	Minimum distance from a barrage axis or dam or a river	West Bengal Minor Minerals Rules 2002
		200 m	Minimum distance from any hydraulic structure, reservoir, bridge, canal, road and other public works or buildings	
		200 m	Minimum distance from both sides of any river bridge or culvert over any waterway or from any embankment and structural works of the Irrigation and Waterways Department	
		100 m	Minimum distance from any Railway land	
Sikkim	Minor Mineral Mining	60 m	Minimum distance from bridges oh highways	Sikkim Minor Mineral Concession Rules 2016
		50 m	Minimum distance from any railway line or any reservoirs, canals or other public works, or buildings	
Assam	Mining where excavation require use of explosives	250 m	Minimum distance from the outer periphery of the defined limits of any village habitation, National Highway, State Highway and other roads	Assam Minor Mineral Concession Rules 2013
	Mining where excavation does not require use of explosives	50 m	Minimum distance from outer periphery of the defined limits of any village habitation, National Highway, State Highway and other roads	
	Minor Mineral Mining	500 m	Minimum distance from major structures like R.C.C. bridges, Guide bund etc.	
		75 m	Minimum distance from any railway line or bridges	
Meghalaya	Minor Mineral Mining	50 m	Minimum distance from any railway line or under or beneath any rope way or any ropeway trestle or station, or from any reservoir, canal or other public works such as public roads and buildings or inhabited site	Meghalaya Minor Mineral Concession Rules 2016
		10 m	Minimum distance from any village roads	
Manipur	Minor Mineral Mining	50 m	Minimum distance from any reservoir, canal or other public works, or buildings.	Manipur Minor Mineral Concession Rules 2012

Annexure II

No.DGMS (SOMA)/(Tech)Cir.No.2 of 2003

Dhanbad, Dated the 31st January 2003.

To All Owners, Agents & Managers of mines.

Subject: Dangers due to blasting projectiles.

Accidents due to projectiles ejecting from blasting had been a major source of accident in both below ground and opencast workings. Under the existing provisions of Coal Mines Regulations, 1957 and the Metalliferous Mines Regulations, 1961, before a shot is charged, stemmed or fired the shotfirer/blaster is required, amongst other things to ensure that all persons within a radius of 300m from the place of firing (referred to hereinafter as danger Zone) have taken proper shelter, apart from giving sufficient warning by efficient signals or other means approved by the manager over the entire zone. There had been, however, a number of instances where flying fragments due to blasting had ejected not only within but also beyond the danger Zone, resulting into serious and even fatal accidents.

This Directorate from time to time had drawn the attention of all concerned about the dangers from flying projectiles through issue of DGMS Circulars Viz. Circular Tech. 15/1977 and 8/1982. Recently, however, another fatal accident occurred due to same reason.

Enquiry into the accident revealed that in an open cast coal mine, overburden had been kept dumped against the free face of OB bench, 12 No. first row of holes were left uncharged because of spontaneous heating in the seam below, 17 holes of 150mm 6.5m Depth drilled in 7m x 5m Pattern (spacing & burden) charged with 75 kg/hole and 42 holes of 6.5m depth 250mm dia drilled in 6m x 6m pattern charged with 130 kg/hole were blasted. The projectiles ejected due to blasting travelled for a distance of about 412m in the reverse direction away from the free face and hit a mechanical supervisor. The enquiry further revealed that the deceased had taken proper shelter in a blasting shelter but had come out of the shelter immediately on hearing to the sound of blast and was subsequently hit by the projectiles.

Over years there had been refinement of blasting practices as well as development in explosives and accessories, whereby it is possible to control the throw and prevent ejection of flying fragments within a safe distance, with relative ease. There is, therefore, no reason why such type of accident should continue to occur.

The matter is brought to your attention so that following corrective measures are taken in case similar conditions exists in any mine under your control.

(1) In the interest of safety to treat all the places within a radius of 500m of the place of firing as the danger zone, all persons who are required to remain within the danger zone at the time of blasting should take protection in substantially built shelter.

(2) Formulate a code of practice for controlled blasting Technique with milli-second delay detonators/ electric shock tubes/ cord relays or use of sequential blasting machines or by adequately muffling of holes including precautions to be taken during blasting operation until all clear signal given by blaster.

(3) Training of persons and their helpers engaged in such blasting operation.

(Dashrath Singh)
Director-General of Mines Safety.

Item No. 09

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 304/2019

(With report dated 09.07.2020)

M. Haridasan & Ors.

Applicant(s)

Versus

State of Kerala

Respondent(s)

Date of hearing: 21.07.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S. P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Respondent(s):

Ms. Soni Singh, Advocate for CPCB
Mr. Jogy Scaria, Advocate for KSPCB

ORDER

1. The Issue for consideration is the safeguards in operation of stone quarries close to residences and public roads. At present, the Kerala State PCB has permitted the stone quarry beyond 50 mtrs. from residences and public roads.

2. The Tribunal considered the matter on 28.02.2020. Finding the distance to be inadequate, CPCB was required to consider the matter and report. It was observed:

"2. Accordingly, a report has been filed by the Kerala State PCB on 17.12.2019 retreating the distance criteria of 50 mtrs. and mentioning that no study is available with the CPCB.

3. *We are of the view, as earlier observed that the distance of 50 mtrs. for stone quarry, particularly when blasts are involved, is highly inadequate and can have deleterious effect on noise and air pollution, environment and public health.*
4. *In view of above, we direct the CPCB to examine and lay down more stringent conditions and appropriately longer distance within one month and convey the same to the State Boards. The State Board may take further action accordingly. Compliance reports be filed before the next date by email at judicial-ngt@gov.in."*

3. Accordingly, the CPCB has filed its report on 09.07.2020 concluding as follows:

"6.0 Conclusion:

In view of available information, following minimum distance criteria may be considered for permitting stone quarrying by SPCBs:

Mining Type		Minimum Distance	Locations
A.	When Blasting is not involved	100 m	<i>Residential/Public buildings, Inhabited sites, locations to be considered by States.</i>
B.	When Blasting is involved	200 m **	

****Note:** *The regulations for danger zone (500 m) prescribed by Directorate General of Mines Safety also have to be complied compulsorily and necessary measures should be taken to minimise the impact on environment.*

However, if any states is already having stringent criteria than the above for minor mineral mining (i.e. more prescribed distances than the above), the same shall be applicable."

4. In view of the above, the said criteria be followed throughout India. The CPCB may monitor compliance.

A copy of this order be sent to the CPCB and all the State PCBs/PCCs by email for compliance.

The application is disposed of.

Adarsh Kumar Goel, CP

S. P. Wangdi, JM

Dr. Nagin Nanda, EM

July 21, 2020
Original Application No. 304/2019
AK

MAHARASHTRA POLLUTION CONTROL BOARD

Phone: 24010437/24020781
24045589/24037124/24035273
Fax: 24024068 /24023516



Kalpataru Point, 3rd & 4th floor,
Sion, Matunga Scheme Road No. 8,
Opp. Cine Planet Cinema,
Near Sion Circle, Sion (E)
Mumbai - 400 022.

No. BO/JD(APC) /TB-3/B- 1245

Date: 24/03/2017

CIRCULAR

Sub: Policy for grant of Consents to Stone Quarries in the State of Maharashtra.

- Ref:**
- 1) Revised Classification of Industrial Sectors published by Central Pollution Control Board dated 07/03/2016.
 - 2) Minutes of Consent Committee Meeting of the MPC Board dated 16/06/2016.
 - 3) Minutes of Consent Appraisal Committee Meeting of the MPC Board dated 10/10/2016.

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The Central Pollution Control Board has issued modified directions u/s 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 on 07/03/2016 regarding harmonization of classifications of industrial sectors under Red / Orange / Green / White categories. The stone quarrying activity does not covered in this classification of the industries.

The Maharashtra Pollution Control Board has received various applications for grant of Consent to stone quarrying activities. In order to ascertain the category of the stone quarry activity and to cover this activity under the consent management of the Board, this matter was discussed in the Consent Committee meeting of the Board held on 16/06/2016 and Consent Appraisal Committee meeting of the Board held on 10/10/2016. In these meetings, the following decisions were taken for grant Consent to Establish/Operate to the stone quarry activity:

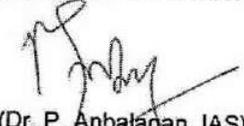
Circular - Page No:2

- I. Stone quarry having area 5 Hector and above are covered under the Consent regime.
- II. Stone quarry having area below 5 Hector will comes under the purview of the District Collector/s in the State of Maharashtra, as per their jurisdiction and they will implement the Guidelines for Environmentally Sound Operations for Stone Quarries issued by the Maharashtra Pollution Control Board.
- III. The stone quarry activity is not allowed in the eco sensitive area declared by the Government of India/Government of Maharashtra/and any other Government competent authority.

The District Collector shall strictly implement & impose the said guidelines at the time of granting permission to the stone quarrying activities below 5 Hectors. They shall also ensure that the stone quarries having area 5 Hector and above shall obtain valid consent to establish/operate from the Maharashtra Pollution Control Board within next 30 days from the date of issuance of this circular.

These Guidelines are come into force with an immediate effect from the date of issuance of this circular and all the District Collectors in the State of Maharashtra are hereby directed to implement the above guidelines. In addition, it is directed to all concerns to implement the above Guidelines within 30 days from the date of issue of this circular.

For & behalf of the
Maharashtra Pollution Control Board,


(Dr. P. Anbalagan, IAS)
Member Secretary

D.A.: Guidelines for Stone Quarry.

Copy submitted for information to:

- Hon'ble Additional Chief Secretary (Environment), Govt. of Maharashtra, Mantralaya, Mumbai
- And Hon'ble Chairman, M.P.C. Board, Mumbai.

P.T.O

Circular - Page No:3**Copy for Information and implementation to:**

- The All Divisional Commissioner, State of Maharashtra.
- The All District Collectors, State of Maharashtra.
- Directorate of Geology and Mining, GoM, Civil Line, Nagpur.
- The All District Mining Officer, State of Maharashtra.

D.A.: Guidelines for Stone Quarry.**Copy to:**

- Principal Scientific Officer / Assistant Secretary (Technical)/Joint Director (Air Pollution Control)/Joint Director (Water Pollution Control) /RO (HQ)/ RO (Cess), M.P.C. Board, Sion, Mumbai-400022.

Copy for information and necessary action to:

1. The all Regional Officers/ Sub Regional Officer, M.P.C. Board -They are directed to serve the copy of the said circular along with Guidelines for Environmentally Sound Operations for Stone Quarries to the concerned District Collectors in the State of Maharashtra as per their jurisdiction.

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